(1)

औरंगाबाद महानगरपालिका, औरंगाबाद

जा.क्र/मनपा/काअ/जनि/एनजीटी /पाहणी/ २४५ /२०२० दिनांक : २८/१०/२०२०

संदर्भ १ राष्ट्रीय हरित लवाद,नवी दिल्ली. Original Application No.606/2018
२ श्री.सुरज प्रदीप अजमेरा विरुध्द औरंगाबाद महानगरपालिका (U/s 14 Read with sec. 15&18 NGT Act-2010)
३ प्रधान सचिव,पर्यावरण विभाग, मंत्रालय मुंबई यांचे जा.क्र/मनपा/काअ/जनि/२९/२०२० क्र I.O.Letter No./MIsc-2019/CR/308/TC-1/Date 11 July 2020
४ Maharashtra pollution control Board, Mumbai Letter No./MPCB/JD/(WPC)/ B-3397(12) Dated 11.9.2019
५ मा.प्रशासक औरंगाबाद महानगरपालिका यांचे कडील संपन्न बैठकीचे प्राप्त इतिवृत्त
६ स्थळ पाहणी साठीची आगावु सूचना जा.क्र/मनपा/काअ/ड्रेनेज/२०५/दिनांक २१.९.२०२०

पाहणीचा इतिवृत्तांत

वरील विषयी संदर्भ क्र १ मध्ये नमूद प्रमाणे मा.राष्ट्रीय हरित लवाद न्यायाधिकरण पुणे येथे संदर्भ क्र २ नूसार याचिका क्रमांक २९/२०२० (Orignal Application No.606/2018) दाखल केलेली असून सदर याचिकेच्या अनुषंगाने, मा.राष्ट्रीय हरित लवाद न्यायाधिकरण कडून दाखल प्रकरणात आवश्यक ती कायदेशीर कार्यवाही करण्याचे व त्यातून याचिका कर्ता यांना योग्य तो दिलासा देण्याच्या सूचना आहेत. या प्राप्त न्यायाधिकरणाच्या आदेशाची दखल घेऊन महाराष्ट्र प्रदुषण नियंत्रण मंडळ मुंबई यांच्याकडून कार्यालयीन पत्र प्राप्त झाले असून त्यामध्ये सर्व स्थानिक प्राधिकरणे किंवा शासनाच्या संबधीत विभागाने शहरामध्ये निर्माण होणाऱ्या कचऱ्याचे कलेक्शन करणे,विकेंद्रीकरण करणे,त्यावर प्रक्रीया करणे,आणि निघणाऱ्या पारंपारिक घनकचरा द्रव स्वरुपातील कचरा याची योग्य विल्हेवाट लावण्याचे निर्देश आहेत. अन्यथा अशी कृती न केल्यास मा.राष्ट्रीय हरित लवाद न्यायाधिकरण हे त्यांना प्राप्त असलेल्या घटनात्मक अधिकाराचा वापर करुन स्थानिक प्रशासना विरुध्द योग्य त्या आर्थिक दंडाची कार्यवाही करणार असल्याचे नमूद आहे. या कारणाने प्रकरणात व्यक्तिशः दखल देऊन योग्य ती कार्यवाही हाती घेऊन तसा समग्र अहवाल न्यायाधिकरणास १५ दिवसाच्या आत ई-मेल द्वारे राज्य शासनाला सादर करावयाचा आहे. या आदेशातील नमूद निर्देशा नूसार स्थानिक प्राधिकरणाने त्यांचे स्तरावर प्रशासन प्रमुख,मुख्य आरोग्य वैद्यकीय अधिकारी व महाराष्ट्र प्रदुषण नियंत्रण मंडळाचे अधिकारी यांची संयुक्त समिती स्थापन करण्याचे निर्देश आहेत याच अनुषंगाने मा.प्रशासक, औरंगाबाद महानगरपालिका औरंगाबाद यांच्या दालनात दिनांक २४.७.२०२० रोजी आढावा बैठक घेण्यात आली. सदर बैठकीमध्ये खालील नमूद प्रमाणे अधिकारी/स्थानिक सेवाभावी संस्था यांचे प्रतिनिधी उपस्थित होते.

१	श्री.आस्तिककुमार पांण्डेय	प्रशासक, महानगरपालिका औरंगाबाद
२	डॉ.श्री.प्रविण एम.जोशी	विभागीय अधिकारी,महाराष्ट्र प्रदुषण नियंत्रण मंडळ औरंगाबाद
३	श्री.बी.डी.फड	कार्यकारी अभियंता (जलनिःसारण)
४	श्रीमती सिमा मांगुळकर	क्षेत्र अधिकारी, ,महाराष्ट्र प्रदुषण नियंत्रण मंडळ औरंगाबाद
५	श्री.रविराज पाटील	क्षेत्र अधिकारी, ,महाराष्ट्र प्रदुषण नियंत्रण मंडळ औरंगाबाद
६	श्रीमती अपर्णा थेटे	विधी सल्लागार,महानगरपालिका औरंगाबाद
७	श्री.अनिल तनपुरे	उप अभियंता,औरंगाबाद महानगरपालिका औरंगाबाद
८	श्री.सुनिल चांडक	ECO -SATTAV प्रतिनिधी औरंगाबाद

- संपन्न आढावा बैठकीमध्ये मा.प्रशासक,महानगरपालिका औरंगाबाद मा.राष्ट्रीय हरित लवाद

(१०-A)

न्यायाधिकरण यांचे आदेशाचे समग्र अवालोकन करुन,तक्रारदार तथा याचिका कर्ते याचिकेतील नमूद अनुषंगाने प्रत्यक्ष स्थळ पाहणी करुन अहवाल सादर करण्याचे आदेशीत केले.

- यासाठी मा.राष्ट्रीय हरित लवाद न्यायाधिकरणाच्या आदेशा नूसार संयुक्त समिती नियुक्त केली व त्यामध्ये महानगरपालिकेतर्फे कार्यकारी अभियंता,जलनि:सारण व श्रीमती निता पाडळकर मुख्य आरोग्य वेद्यकीय अधिकारी महानगरपालिका औरंगाबाद,विधी सल्लागार,महानगरपालिका औरंगाबाद,सेवाभावी संस्था CARPE प्रतिनिधी म्हणून श्रीमती नताशा झरीन,श्रीमती गौरी मिराशी (या वैयक्तिक कारणाने बैठकीस व पाहणीस उपस्थित राहु शकल्या नाही त्यांच्या ऐवजी त्यांच्या ECO-SATTAVA चे प्रतीनिधी श्री.सुनिल चांडक हे उपस्थित होते व महाराष्ट्र प्रदुषण नियंत्रण मंडळ औरंगाबाद चे अधिकारी श्री.रविराज पाटील यांची नेमणूक केली. ECO-SATTAVA चे प्रतीनिधी श्री.सुनिल चांडक हे स्थळ पाहणी वेळी केवळ समर्थनगर व डॉ.सलिम अली सरोवर STP च्यावेळी उपस्थित होते.
- मा.प्रशासक,औरंगाबाद महानगरपालिका औरंगाबाद यांच्या आदेशानूसार सर्व संबधीत अधिकारी यांनी दिनांक २५.९.२०२० रोजी संयुक्त स्थळ पाहणी केली यावेळी तक्रारदार व याचिका कर्ते श्री.सुरेश प्रदीप अजमेरा हे ही उपस्थित होते.
- पाहणीमध्ये सुरुवातीला तक्रारदार तथा याचिका कर्ते यांनी त्यांच्या तक्रारीत नमूद केल्यानूसार व त्यांच्या निवेदना नूसार ते प्रदुषण कारणाने व्यथित झाल्याचे नमूद करुन या प्रदुषणामुळे त्यांच्या डोळयाला संसर्ग होऊन,डोळयांचा आजार झाल्याचे नमूद केले. यासाठी त्यांनी हैदराबाद येथील एल.व्ही.प्रसाद नेत्र खाजगी रुग्णालय चे पत्र ज्यामध्ये त्यांना झालेला डोळयाचा आजार प्रदुषणाच्या कारणाने झाल्याचे नमूद करुन तसे पत्र दाखविले.
- या पाहणीच्या वेळी त्यांच्या व्यतिरिक्त महाराष्ट्र प्रदुषण नियंत्रण मंडळ कार्यालयातील स्थानिक प्रतिनिधी सौ.सिमा मांगुळकर,श्री.रविराज पाटील,श्री.गजानन खडकीकर हे व महानगरपालिकेच्या वतीने मुख्य आरोग्य वैद्यकीय अधिकारी,कार्यकारी अभियंता,जलनि:सारण,वार्ड अभियंता वार्ड क्र २ श्री.जे.बी.गाडेकर,श्री.अनिल तनपुरे,उप अभियंता जलनि:सारण तसेच कंत्राटदार यांचे प्रतीनिधी उपस्थित होते.
- संबधीताच्या तक्रारीत नमूद प्रमाणे व याचिकेतील Fact of the Case मधील मुद्दा क्र सी नूसार समर्थ नगर येथील विजय मेडीकलच्या मागील नाला नेहमी कचरा धुळ,पॉलीथिन बॅक,जनावरांची हाडे इत्यादीने भरलेला असतो. या शिवाय या नाल्यातून मलजल उघडयावरुन वाहत असल्याने त्याच्या वासा पासून मोठा त्रास होतो. व श्वसनासाठी त्रास होत असल्याने त्यांच्या व स्थानिक नागरीकांच्या जीवीताला धोका होत असल्याचे नमूद केलेले आहे.
- पुढे त्यांनी याच ठिकाणी मुद्दा क्र डी ते यु मध्ये असेही नमूद केले की व स्थळ पाहणीच्या वेळी कथन केले की,शहरातील केवळ समर्थ नगरच नाही तर इतर नदी/नाले हे मलजल उघडयावरुन वाहत असल्याने घान केर कचरा इत्यादी नाल्यातून वाहत असल्याने प्रदुषित झाल्याचे नमूद केले आहे. त्यानी या कारणाचा शोध घेतला असता सदरची प्रतिकुल परिस्थिती स्थानिक प्रशासनाने जलनि:सारण वाहीनीची योजना योग्य रितीने राबविलेली नसल्याने निर्माण झाल्याचे कथन केले.
- तसेच त्यांनी नमूद केलेले आहे की, आरिफ कॉलनी,कटकट गेट,बढ्ढीलाईन समर्थ नगर औरंगपुरा नंदनवन कॉलनी भावसींगपुरा येथेही कमी अधिक स्वरुपाने हीच परिस्थिती असल्याचे कथन केले आहे. याच कारणाने ब्रम्हगव्हाण मावसगाव,नाथ सागर जायकवाडी,या नदयांना दुषीत पाणी पोहचत

②

असल्याचे नमूद करुन व पर्याय नसल्याने स्थानिक शेतकरीत मलमिश्रीत पाणी वापरत असल्याने त्यांना पाबंद करणे बाबत सूचना केली. व सदरची परिस्थीती कायमस्वरुपी दुर करणेसाठी योग्य व भक्कम कृती करण्यात यावी व पाण्यातील प्रदुषण कमी होईल असे कथन केले.

- तथापी तक्रारदार यांनी पाहणीच्या वेळी नमूद केल्या प्रमाणे या नाल्यामधून रक्त मिश्रीत पाणी वाहत असल्याचे आढळून आलेले नाही. साधारणत: तीन ते चार वर्षापूर्वी जवळच असलेल्या सिल्लेखाना भागात होणाऱ्या जनावराच्या अनाधिकृत कत्तलीमुळे होत असल्याचे तक्रारदार यांनी नमूद केले होते. या बाबत स्पष्टता होणेसाठी पाहणीमध्ये उपस्थित असलेल्या मुख्य आरोग्य वैद्यकीय अधिकारी औरंगाबाद यांनी स्थळावर तक्रारदार यांना सूचना केली की, त्यांना झालेला डोळयांचा आजार हा स्थानिक प्रदुषणाच्या कारणाने झाला किंवा कसे हे कळुन येणेसाठी तक्रारदार यांनी औरंगाबाद येथील शासकीय वैद्यकीय रुग्णालय येथे जाऊन डोळयांची तपासणी करुन घ्यावी जेणेकरुन त्यांनी सांगीतलेले आजाराचे कारण कारणीभुत आहे किंवा कसे हे स्पष्ट होईल.
- यावर तक्रारदार यांनी स्थळावर आरडा ओरडा करुन गोंधळाची स्थिती निर्माण केली व हैदराबाद येथील रुग्णालयाचे प्रमाणपत्र माझ्याकडे असल्याने एका अर्थाने डोळयांची तपासणी शासन अधिनस्त रुग्णालयातून करणे बाबत असमर्थता व्यक्त केली. तसेच संपूर्ण व्यवस्थेला दोष देऊन आपण यापुढेही कठोर कार्यवाही म्हणून इतर मुदयांच्या अनुषंगाने मा.न्यायालयात याचिका दाखल करु असे ही नमूद केले. तक्रारदार यांनी त्यांना झालेल्या डोळ्यांचा आजार प्रदुषणाच्या कारणाने झाल्याचे याचिकेत तसेच स्थळ पाहणीच्या वेळी नमुद केले,मात्र अशा स्वरूपाने लगत भागातील कोणत्याही रहिवासी तथा व्यवसाय धारक यांनी या कारणाने अशा स्वरूपाचा त्रास होत नसल्याचे नमुद केले.
- तथापी त्यांच्या तक्रारी नूसार पाहणी दरम्यान समर्थ नगर येथील विजय मेडीकलच्या मागे नाल्यामध्ये कोणतेही रक्त मिश्रीत पाणी वाहत असल्याचे आढळून आले नाही कारण मागील भागातील सिल्लेखाना वसाहती मध्ये पुर्वीचे कार्यरत कत्तलखाना सुमारे ३ ते ४ वर्षापुर्वी बंद करण्यात आलेला आहे. तसेच या भागात होणा-या जनावरांच्या अनधिकृत कत्तलीवर वेळोवेळी कार्यवाही करून त्यास पाबंद घातला आहे. या शिवाय या नाल्यामध्ये अत्यंत अल्प प्रमाणात नाल्या लगत भागात ज्या नागरीकांची घरे आहेत त्यांच्या घरातील सांडपाणी उघडयावर वाहतांनी आढळून आले व अल्प प्रमाणात प्लॉस्टींकच्या कॅरीबॅक आढळून आल्या. या बाबत संबधीत वार्ड अभियंता वार्ड क्र २ यांना,कार्यकारी अभियंता,जलनि:सारण यांनी सूचना देऊन जे नागरीक उघडया नाल्यामध्ये सांडपाणी सोडत आहेत त्यांना नोटीस बजावुन पाबंद करणे व अशा रितीने वाहणारे पाणी बंद करण्याची सूचना केली. वार्ड अभियंता क्रमांक २ यांनी स्थळ पाहणीच्या वेळी नमूद केले की या नाल्याची वारंवार तसेच मान्सुनपूर्व नियमित सफाई केली जाते. तक्रारदार यांच्या वेळोवेळीच्या विनंती नूसार त्यांनी यासाठी आवश्यक पावले उचलून नाला स्वच्छ केलेला आहे.
- समर्थ नगर येथील स्थानिक नागरीकांनी दिलेल्या माहिती नूसार विजय मेडीकल मागील नाला हा समर्थ नगर या रेखांकनाचा भाग असल्याचे समजते तसेच या भागातील मुख्य जलनि:सारण वाहीनी मुख्य रस्ता मार्ग जात असून त्यामध्ये सर्व नागरीकांची जलनि:साण जोडणी केलेली आहे. त्यामूळे वरील नमूद प्रमाणे सांडपाण्याचे अत्यल्प प्रमाण वगळता नाल्यामध्ये कोणतेही मलजल वाहत असल्याचे आढळून आले नाही. यावर महाराष्ट्र प्रदुषण नियंत्रण मंडळाचे क्षेत्र अधिकारी यांनी या नाल्यातील पाण्याचे सॅम्पल तपासणीसाठी समक्ष घेतले. या पाहणीचे फोटोग्राप्स व व्हिडीओ शुटींग करण्यात आली त्यामध्ये तक्रारदार तथा याचिका कर्ते स्थळ पाहणीच्यावेळी हजर होते हे दिसून येते

(1-A)

या नाल्याच्या पाण्यातून कोणत्याही प्रकारचे मलजल आढळून आले नाही,तशी दुर्गंधी आढळून आली नाही.

- या नंतर गठीत समितीने आरेफ कॉलनी येथे जाऊन खाम नदीची पाहणी केली या पाहणीमध्ये स्थानिक नागरीकांनी दिलेल्या माहिती नूसार व प्रत्यक्ष दिसत असल्यानूसार सदर नदीचे पात्र खाम नदीचे असून या वर्षीच्या पावसाळयामध्ये हर्सुल येथील महानगरपालिकेचे मातीचे धरण अतिवृटीमूळे पूर्णत: भरले असून त्यातील पाणी ओव्हर फ्लो होऊन सांडव्याद्वारे या नदी पात्रातून वाहत आहे. येथे नदीच्या कडेला नागरीकांची अनाधिकृत वसाहती अंतर्गत घरे बांधलेली असून,काही नागरीकांनी त्यांच्या घरातील सांडपाणी व इतर नदी पात्रात उघडयावर सोडले असल्याचे आढळून आले. या बाबत महानगरपालिकेचे कार्यकारी अभियंता यांनी नमूद केले की, खाम नदी, सुखना नदी व शहरातील वाहणारे मुख्य नाले यातून ज्या नागरीकांनी अनाधिकृत व उघडयावर सांडपाणी /मलजल सोडले आहे अशा मिळकतीं महानगरपालिकेने निश्चित केल्या आहेत. मा.प्रशासक यांच्या यापूर्वीच्या सूचने नूसार अशा रितीने उघडयावर वाहणारे सांडपाणी व मलजल ची जोडणी मुख्य जलनि:सारण वाहनीस जोडण्यासाठी सर्वेक्षण करुन **(Detailed project Report)** तयार करण्याचे नियोजन आहे. त्याद्वारे अशा अनाधिकृत जोडण्या /उघडयावर वाहणारे यावर उपाय योजना करण्यात येणार आहे. तसेच अशा अनाधिकृत वापराच्या नागरीकांवर कायदयातील तरतुदी नूसार नोटीसा बजावून कार्यवाही करण्यात येणार आहे.
- या नंतर गठीत समितीने कटकट गेट येथे जाऊन पाहणी केली या पाहणीमध्ये स्थानिक नागरीकांनी दिलेल्या माहिती नूसार येथील मुख्य जलनि:सारण वाहीनी योग्य रित्या कार्यान्वीत असून नाल्यामध्ये काही प्रमाणात अनाधिकृत मिळकत धारकांनी त्यांचे सांडपाणी/मलजल नाल्यात सोडले आहे. त्यावर कार्यवाही करुन संबधीतांना नोटीस देण्यात येणार आहे. येथे अल्प प्रमाणात घरगुती सांडपाणी नाल्याला आलेल्या पुराच्या पाण्यात मिसळून वाहत असल्याने थोडया प्रमाणात वास येत असल्याचे आढळून आले हा नाला आझाद चौक सिडको/किराडपुरा येथील इलियास मस्जीदच्या बाजुने वाहत असून तो गणेश कॉलनी भागातून शहाबाजार,फाजलपुरा मार्गे वाहतो. येथे नाल्यामध्ये अत्यत अल्प प्रमाणात कचरा आढळून आला.सदर नाला पुढे बुढ्ढीलाईन मार्गे भावसिंगपुरा वसाहतीकडे जातो. हा नाला प्रवाही आहे. पथामध्ये उपस्थित असलेले **MPCB** चे क्षेत्र अधिकारी यांनी येथील नाल्यातील पाण्याचा नमूना तपासणीसाठी घेतला.
- या नंतर गठीत समितीने एन-१२सिडको परिसर येथील डॉ.सलीम अली **STP** ची पाहणी केली व क्लोरीन कॉन्टॅक्ट मधून **(CCT)** मधून प्रक्रीया युक्त पाण्याचा नमूना **MPCB** च्या उपस्थित अधिकाऱ्यांनी घेतला. या पाहणीच्या वेळी **ECO SATTAV** चे प्रतीनिधी श्री.सुनिल चांडक हे ही उपस्थित होते. या **STP** च्या परिसरातील मुख्य जलनि:सारण वाहीन्या या येथे येऊन मिळत असून त्याद्वारे प्राप्त होणाऱ्या मलमिश्रीत पाण्यावर प्रक्रीया केली जाते. व प्रक्रीया केलेले पाणी ॲक्वॉटेक लाईफला योग्य असल्याने तसेच ते पाणी शेती/शेतीजन्य वापरास चांगले असल्याने ते पाणी लगत असलेल्या सलीम अली सरोवरात सोडले जाते. यातून कोणतेही प्रदुषण संभवत नाही. येथे मलजलाचा विना प्रक्रीया प्रवाह अल्प प्रमाणात **STP** बाहेरील स्थानिक नाल्यातून तलावामध्ये मिसळत असल्याचे आढळून आले. तसेच **STP** मधील **Screen chamber** च्या जाळीला **Epoxy coating** करणे, त्याला चढलेला गंज काढणे व स्लज सेटलमेंट योग्य रितीने व परिपूर्ण रितीने करणेचे प्रतिपादन ECO SATTAV चे प्रतीनिधी श्री.सुनिल चांडक यांनी नमूद केले. यावेळी **MPCB** च्या क्षेत्र अधिकाऱ्यांनी गणेश कॉलनी व तलावा लगतच्या वसाहतीमधून मलजल/सांडपाणी

३

येते किंवा कसे व ते पाण्यात मिसळते या बाबत कळून येणेसाठी तपासणी करुन विस्तृत सर्वेक्षण करण्याची सूचना केली व अशा प्रकारे वाहत असलेले नागरी सांडपाण्यावर त्वरीत STP मध्ये प्रक्रीया करण्यात यावी अशा सूचना STP चे संचालन करीत असलेले कंत्राटदार व महानगरपालिका औरंगाबाद यांना देण्यात आल्या.

- या नंतर गठीत समितीने पडेगाव येथील STP ची पाहणी, सदरचा STP चांगल्या प्रकार कार्यरत असल्याचे आढळुन आले व त्यांनी या ठिकाणी निर्मीत प्रक्रीया युक्त पाण्याचा नमूना तपासणीसाठी घेतला. पाहणीच्या वेळी येथे स्लज कलेक्शन योग्य रितीने केले जात असल्याचे आढळून आले असून,औरंगाबाद परिक्षेत्रामध्ये यावर्षी पाऊस मोठया प्रमाणावर झाल्याने या STP ला येऊन मिळणारे पाण्यामध्ये स्लजचे प्रमाण कमी असल्याचे कार्यकारी अभियंता,जलनि:सारण यांनी नमूद केले. पाहणीच्या वेळी MPCB चे क्षेत्रिय अधिकारी यांनी कामगारांना सुरक्षा साधणे अंतर्गत सोबत हॅंड ग्लोज व बुट घालण्याची तसेच दक्षता घेण्याची सूचना केली.
- या नंतर गठीत समितीने झाल्टा येथील मनपाच्या ३५ द.ल.लि.प्रति दिन क्षमतेच्या STP ची पाहणी केली. सदर ठिकाणी सिवेज पंपींग स्टेशन व सिवेज ट्रीटमेंट प्लॅन्ट योग्य रितीने कार्यरत असल्याचे आढळून आले. पाहणीमध्ये कार्यकारी अभियंता जलनि:सारण यांनी नमूद केले की, या भागातील चिकलठाणा भागातून झाल्टा STP कडे मुख्य जलनि:सारण वाहीनी ग्रामीण भागातून येत असल्याने स्थानिक शेतकरी RCC manhole chamber मधून पाण्याच्या मोटारी टाकुण मलजलाचा उपसा करतात व ते पाणी स्थानिक शेती साठी वापरतात. या कारणाने STP ला प्राप्त होणाऱ्या मलजलाचे प्रमाण कमी होते तसे या मलजलाचे पॅरामिटर वाढून त्यावर अधिकची ट्रीटमेंट करावी लागते. त्यासाठी 2030WRG या संस्थेची मदत घेऊन व ग्राम पंचायत झाल्टा-सुंदरवाडी यांची लेखी विनंती विचारात घेऊन परिसरातील शेतकऱ्यांना प्रायोगीक तत्वावर अत्यंत अल्प दरावर प्रक्रीया केलेले चांगले पाणी वापरण्या बाबत प्रोत्साहन देत आहोत. याचा परिणाम स्वरुप आता स्थानिक शेतकरी शेती व शेतीजन्य वापरासाठी प्रक्रीया युक्त पाण्याचा वापर करण्यास तयार झाले आहेत. तुर्त प्रायोगीक तत्वावर परिसरातील दहा शेतकऱ्यांनी २ द.ल.लि. पाण्याची मागणी नोंदविली आहे. त्यास महानगरपालिकेकडून दिनांक २४.९.२०२० रोजी प्रशासकीय मान्यता प्रदान करण्यात आली आहे. सूचने प्रमाणे 2030WRG ग्राम पंचायत झाल्टा व महानगरपालिकेमध्ये यासाठीचा MOU करार करण्यात येत आहे.
- या नंतर गठीत समितीने कांचनवाडी येथील १६१ द.ल.लि. क्षमतेच्या STP ला भेट दिली या वेळी व येथील STP प्लॅट मोठया क्षमतेचा असल्याने येथे Areation व Setling एकाच वेळी वेगवेगळया बेसीन मध्ये चालू होते. आता या STP मध्ये सुमारे ६० ते ६५ द.ल.लि. पाण्यावर प्रक्रीया केली जाते. व प्रक्रीया युक्त सांडपाणी खाम नदीमध्ये सोडले जाते. या पाहणीच्या वेळी MPCB चे क्षेत्रीय अधिकारी यांनी सुचना केली की सिद्धार्थ उद्यान लगतच्या नाल्याचा प्रवाह मोठा असल्याने या ठिकाणच्या मलजलाची जोडणी, सदरचा भाग कांचनवाडी बेसिनमध्ये समाविष्ट करणे योग्य असल्याने त्यास करण्यात यावी. कांचनवाडी STP प्लॅन्ट हा SBR या टेक्नॉलॉजीवर आधारीत असून, महानगरपालिकेचे पडेगाव १० द.ल.लि, झाल्टा ३५.ल.लि,व सलीम अली येथे ५द.ल.लि,अशा रितीने एकुण २११ द.ल.लि. प्रति दिन क्षमता असून त्यामध्ये सदयस्थितीत महानगरपालिका क्षेत्रातून येत असलेल्या ९० ते १०० द.ल.लि. प्रति दिन सांडपाण्यावर प्रक्रीया केली जाते. सदरचे STP प्लॅन्ट हे Peck Factor २.२५ वर आधारीत असल्याने या STP ची क्षमता,महानगरपालिकेने राबविलेल्या भुमीगत गटार योजनेमुळे सन २०३० पर्यंत व त्यानंतरही पुरेशी

आहे. सदर STP सुस्थित असून योग्य रितीने कार्यरत आहे. सर्व नियमांचे पालन केले जाते. पाहणीच्या वेळी MPCB च्या अधिकाऱ्यानी येथीलही पाण्याचा नमूद तपासणीसाठी घेतला आहे.

या पाहणी नंतर समग्र अहवाल मा.प्रशासक, महानगरपालिका औरंगाबाद यांच्या सहमतीने महाराष्ट्र प्रदुषण नियंत्रण मंडळाच्या शाखेने औरंगाबाद शाखेला सादर करण्यात येणार असून त्यांचेकडून औरंगाबाद परिक्षेत्रातील एकत्रित अहवाल ई-मेलद्वारे मा.राष्ट्रीय हरित लवाद प्राधिकरण यांना सादर करण्यात येणार आहे. पुढील बैठक मा.प्रशासक, यांनी दिलेल्या सूचने नूसार आयोजीत करण्यात येणार आहे. या नंतर पाहणी संपन्न झाली आहे.

चांडक सुनिल
ECO-SATTAV(NGO)
औरंगाबाद

श्रीमती सिमा मांगुळकर
क्षेत्र अधिकारी
महाराष्ट्र प्रदुषण नियंत्रण मंडळ
औरंगाबाद

रविराज पाटील
क्षेत्र अधिकारी
महाराष्ट्र प्रदुषण नियंत्रण मंडळ
औरंगाबाद

29/x/2020

डॉ.श्री.गजानन खडकीकर
क्षेत्र अधिकारी
महाराष्ट्र प्रदुषण नियंत्रण मंडळ
औरंगाबाद

श्रीमती अपर्णा थेटे
विधी सल्लागार
महानगरपालिका औरंगाबाद

अनिल तनपुरे
उप अभियंता(जलनि:सारण)
महानगरपालिका औरंगाबाद

बी.डी.फड
कार्यकारी अभियंता(जलनि:सारण)
महानगरपालिका औरंगाबाद

डॉ.निता पाडळकर
आरोग्य वैद्यकिय अधिकारी
महानगरपालिका औरंगाबाद

डॉ.प्रविण एम.जोशी
विभागीय अधिकारी
महाराष्ट्र प्रदुषण नियंत्रण मंडळ
औरंगाबाद

आस्तिक कुमार पाण्डेय
भा.प्र.से
प्रशासक,
महानगरपालिका औरंगाबाद

प्रत:

१. **विभागीय अधिकारी,** महाराष्ट्र राज्य प्रदुषण मंडळ औरंगाबाद.
२. **शहर अभियंता,** महानगरपालिका औरंगाबाद.
३. **कार्यकारी अभियंता,** जलनि:सारण महानगरपालिका औरंगाबाद.
४. **सहाय्यक संचालक नगर रचना,** महानगरपालिका औरंगाबाद.
५. **विधी सल्लागार,** महानगरपालिका औरंगाबाद.
६. **उप अभियंता** (वार्ड-क्र १ ते ९), महानगरपालिका औरंगाबाद यांना उचित कार्यवाहीस्तव.

(4)

AURANGABAD MUNICIPAL CORPORATION, AURANGABAD

Phone (0240)2333536-40, 2348001-05, 2331281, 2331315

Fax No. (0240) 2331213

No.AMC/EE/Drg./2020/ 243 Date:- 28/10/2020

To,

The Regional officer.
Maharashtra Pollution Control Board.
Aurangabad.

Sub: **Regarding the original application vide No. 29/2020(west Zone) from Hon. National Green Tribunal Bench, Pune.**

Ref:
1. Application Suraj Pradip Ajmera V/s Aurangabad Municipal Corporation
2. Order Dated 24/07/2020 of Hon'ble National Green Tribunal.
3. Letter Dated 29/08/2020 by MPCB.
4. Meeting held on 08/09/2020
5. Joint visit dated 25/09/2020

Respected Sir,

With reference to above Mr. Suraj Pradip Ajmera a resident of Aurangabad have filed a petition before the Hon. N.G.T west Zone Bench Pune joint visit report, photos of the spots visited along with the report of quality of water and para wise remarks are as below for your kind perusal

Justification by the department (Respondent No. 3, 4 and 5.	
A	Justification by the department: - As mentioned by the applicant plaintiff in point (A) that, he Permanently resides in the Samarth Nagar locality of Aurangabad and due to the flow of sewage water from within the Nalla/Rivers Besides water pollution and Air pollutions is being noticed He further states that the implementation of UIDSSMT project (a Scheme granted by the central Govt.) have not done bean properly there by endangering the our Health of the public /citizens of Aurangabad. In response to para 4 (A) it is submitted that the above statement of the plaintiff/applicant, is not true due to the reason that almost that 70/80% of the raw sewage which used to flow opening through these Nalla/River lane been tackled by way of this ambitious UIDSSMT Sewerage project, which has helped a lot in arresting the

Justification by the department (Respondent No. 3, 4 and 5.	
	nuisance that was being caused due to this contaminated water flowing openly within these Nallas
B	It is submitted that the Aurangabad Municipal Corporation being a planning Authority, taking all the possible efforts to safe guard the health and hygiene of the citizen and to well maintain the basic amentias.
C	As mention by application para C the applicant resides in Samarth Nagar and as stated by him the open Nalla, duly trained on both the sides and well canalized in the bottom, flowing behind Vijay medical. It is observed during the site visit due to the house hold outlets left out in then Nalla by the adjoining property owner a little quantity water is seen flowing from within its Nalla so also as witnessed by the MPCB squad too. It is seen that to verify the facts joint spot visit was taken on 25/09/2020 by this opponent and opponent no.4 MPCB. During this survey various Nalas, River, STP Plants have been visited, water samples were taken, photos along with same with report is attached here with as Annexure 'A' for kind perusal of this tribunal. Minor quantity of plastic carry bags/bottle have been seen flowing within these Nalla. Also, it has been seen that the Aurangabad Municipal Corporations ward Engineer No.2 have maintained thin particular Nalla, also by undertaking regular Nalla desilting and cleaning programmers. During the joint inspection Garbage, Animal bones etc have not been observed. The same have been witnessed by the other Residents of the Samarth Nagar locality too. Hence the statement made by the plaintiff/applicant is not true or is not as per the facts observed on site.

⑥

Justification by the department (Respondent No. 3, 4 and 5.	
D	As has been mentioned in (D) by applicant in addition to Nalla at Samarth Nagar there are many more open to sky Nallas flowing within the city filled with Garbage, dust faces, polythene bags, bones of dead animals etc. smelling horrible and stinking. However during the actual site visit by the joints team no, such situation have been observed in main Nallas such as Aref colony, Samarth Nagar, Kat kat Gate, Aurangpura, Nandanvan colony, Bhavsingpura Exceptionally in Nalla at Katkat Gate and kiradpura, which are for away from the residence of the plaintiff, it has been observed that, some quantity of sewerage mixed water is flowing from these Nalla, that too, because of the reason, that the residents residing on the banks of these Nallas have let out the sewerage /house hold connection openly in to these Nalla. However as regards this the Aurangabad Municipal Corporation have already taken serious cognizance there by in forming the concerned ward Engineers first to notify all such illegal let out connection holders and to conduct a detailed survey of all such properly holders who have illegally let out thin sewage/house hold connection opening into the Nalla so as to prepare a Detailed Project Report so as to cop up with such issue at the earthiest.
E	As stated by the applicant in para 'E' that he has filed so many application to various departments but their replies were not satisfactory. Which compelled him to file petition before the Hon'ble High court at Aurangabad, the said petition, being pending. However fact that, every time the applicant has asked some information through various available modes like on line, Right to information etc, the same have been replied to the applicant pertaining the STP's and SPS executed lender the UIDSSMT sewerage scheme vide Aurangabad Municipal Corporation letter No. /884/2020 dated 2.3.2020 and 14.2.2020 the same have been enlisted as the Exhibits by the applicant his petition. It is submitted that the applicant had filed the WP No 753/2019 but no noticed is been received by this opponent. Therefore this opponent have no comment on this issue.
F	As mentioned by applicant in 4 F that the project under UIDSSMT here been undertaking during the year 2012-2013 are Rs. 365.00 crores have spent upon that. However the fact in that after the GOI have approved this scheme, it actually commenced on 1st July 2019 and got completed on March 2019 and the total expenditure in cornered is Rs.373.03 and the same report have been submitted to the GOI from time to time.

Justification by the department (Respondent No. 3, 4 and 5.	
	It is submitted that, information asked under all RTI application is given which is based on true and correct facts known to the office of opponent.
G	As regards para (G) it is submitted that, under UIDSSMT sewerage Scheme in 3 STP's & pumping station were visited by all the opponents on 25/09/2020. All STP's are working and the water sample of all these STP's both at the inlet and at the out let(part treatment) are being regularly monitored by the MPCB authority and there results are satisfactory.
H	As regards para it is to justify that as mentioned UIDSSMT scheme got completed during march 2019 and the actual expenditure is incurred Rs 373.30 crores,. Also it is to submit here that, initially the approved funding pattern was80:10:10 means 80% cost of project to the provided GOI and 10% has GOM and the Aurangabad Municipal Corporation was supposed to bear only 10% of the approved project cost but subsequently the GOI have changed this funding pattern to 60:20:20 due to which and additional burden was laid upon Aurangabad Municipal Corporation, However due to financial crunch the Aurangabad Municipal Corporation have decided to complete the most essential part of this UIDSSMT scheme like STP/SPS pumping mains and main sewers and some branch sewers and few internal networks and as the tender rates were based upon DSR 2012-2013 and the tenders was above, the Aurangabad Municipal Corporation was not in a position to bear this additional burden of funds so also the Hon'ble General Body of Aurangabad Municipal Corporation have disapproved the proposal for obtaining the loan for complete these UIDSSMT project, Hence the scheme have been winded up by doing the above said major components of project and finalized the said information is also being up loaded over the Aurangabad Municipal Corporation web site for information of common Citizens.
I	As stated by the plaintiff that the Aurangabad Municipal Corporation has spent over the UIDSSMT sewerage Scheme is still the sewage water is not disposed off properly etc. Hence the justification to this is that, As per the attached brief PPT, the major component of the project executed under the scheme are (Three) STP's and 4 SPS, raising-main, main sewers, Branch sewers and partial internal net work. However, the water or the

⑨

Justification by the department (Respondent No. 3, 4 and 5.	
	Sewage mixed storm water as seen flowing from within these Nalla, in minor quantity is only due to the reason, as already mentioned earlier, that, the resident residing over the banks of the Nallas have let out their house hold/sewage connection directly into these Nallas, instead of disposing off them into the Aurangabad Municipal Corporation sewerage net work. However, this fact is being viewed seriously by Aurangabad Municipal Corporation and if required suitable penalties shall be imposed over such illegal disposers and they shall be compelled to get their sewage out lets connected to the Aurangabad Municipal Corporation net work.
J	As regards (J) the plaintiff states about the news that appeared in local news paper, regarding the non availability of the files project files for Audit postponed. This is a baseless allegation every time the Audit Authority demands all the requisite records/files etc are being submitted to the Audit. It would be evident to mention here that, since the commencement of this UIDSSMT Scheme almost two times the Nagpur A.G .Audit have been done in addition two times the local fund audit have been done and, so also the Aurangabad Municipal Corporation Audit department have conducted a detailed Audit of the on going project. And all the half margins Audit paras have been complied to the satisfaction of all these Audit Authorities. However so for no financial loss or any serious irregularity has be recorded by all these Audit Authorities. Meaning there by that all the relevant record files are very much available for Audit as and when required.
K	As regards para (K) As stated by the plaintiff that despite of Aurangabad Municipal Corporation having executed this Drainage project Scheme the frequency sewer lines getting chocked specially during rains is seen and the plaintiff have also mentioned the names of some localities from the Nallas are flowing their work condition etc. The justification to this is that, the Aurangabad Municipal Corporation have executed this UIDSSMT sewerage project with a provision to accommodate or to meet the sewage demand for next 15 Years. However as stated by the plaintiff this Aurangabad Municipal Corporation sewer system is specifically designed to carry Domestic sewage only, that means during the heavy rains as it being not designed a combined system if the Rain water gets into these sewer lines that these gets chocked.

⑨

Justification by the department (Respondent No. 3, 4 and 5.	
	Even through the Aurangabad Municipal Corporation is having a full-fledged system ward wise, for all of its nine wards Zones duly equipped with jetting machines and vacuum emptier and manual labors as well to tackle to such situations and septic maintenance teams are being ordered by technical personnel of the rank of sub-Overseer. Hence the overall allegation is baseless. And as regards this newly laid sewerage net work of the UIDSSMT the concerned Agency is maintaining it for a period of 10 Years from the date of its project completion.
L	As Regards (L) It is to submit that as said by plaintiff that large quantity of sewage water is flowing in Kham river etc. However the justification to this is that, definitely the Aurangabad Municipal Corporation agree with, that the Raw sewage needs to be treated prior to releasing into Kham Rivers and the same procedure has been adopted by Aurangabad Municipal Corporation as for instance the treated effluent from the 161 MLD/STP at Kanchan wadi where in around 60-65 MLD of Raw sewage is being treated every day since the day it came into operation, all this treated water is being let out into the Kham river through its tributary Nall which ultimately disposes off into the Jayakwadi Dam. However, the Aurangabad Municipal Corporation have already proposed to conduct a detailed survey of the illegal sewer connections let out into these Nalla to penalize the person concerned and to prepare a detail DPR to tackle this issue after receiving funds from Government of The MPCB authorities are also taking stringent actions against their consumers who are disposing off their Raw effluents these Nallas. So also the Aurangabad Municipal Corporation have taken several drives against those farmers who are doing sewage water theft for agricultural purposes with the held of the local police authorities. (Evidences for sewer --M Sukhana Basin).
M	As regards para(M) As referred by the plaintiff regarding the disposal of sewage mixed storm water into the Bramhangawhan, Mavasgaon joint into the back water of Nathsagar. The justification is same as that mentioned above.

(15)

Justification by the department (Respondent No. 3, 4 and 5.	
N	As regards para (N) the applied has applied to chief Account officer of Aurangabad Municipal Corporation under RIT in respect of the expenses incurred once the cleaning of Nallas in Zone No 1 to 9 from year 2016 to 2019 The ward Engineer ward No. 2 have specifically submitted this further reply to the applicant and have also given the information as regards the expenses incurred in cleaning these Nalla during the Pre-monsoon Nalla cleaning drive. However as observed specifically within the Nalla at Samarth nagar, near to the Resident of the plaintiff i.e. behind Vijay Medical store by the special site visit team, there was no serious situation in the Samarth Nagar Nalla (Video clips annexed). So prima facie it has been observed by all the team members that as this particular Nalla flowing through Samarth Nagar was found in quite satisfactory condition and as being claimed by the plaintiff regarding the EYE problem can never happen due to the Nalla nussainance, as this Nalla itself was found in a properly clean condition, where in the plaintiff was also present at the time of the inspection So also it has been observed that No such EYE problem have been reported by any of the adjoining residents of this locality residing near this Nalla. Hence from this, it can be concluded that the EYE problem which the plaintiff is focusing upon may be due to his personal health issues rather, than because of the Nalla nuisance Also it is learnt that the plaintiff is on excellent computer master who works for hours together over computer screens. Also, the plaintiff indulged into heated Arguments as this site. Medical Officer Health of Aurangabad Municipal Corporation was also present there, she suggested to show the eye to Government Hospital of Aurangabad and reasons and cause have to consult with them. But the applicant argued with hatred words and denied the same.
Q	As regards (Q) the plaintiff states that only ward Engineer No.9 and ward Engineer No.2 have responded to his letter regarding the expenses incurred over Nalla cleaning etc. The justification to this is that, As already informed by our ward Engineer No. 2&9 that every year around Rs. 5 Lakh is being spent for the pre monsoon Nalla cleaning and desilting of the Nalla in the Revivers. However, it is farther to state that since 2016 the new added Satara-Devlai area have also been attached to Aurangabad Municipal Corporation there by increasing the quantum of pre monsoon Nalla cleaning works. Also, it is to be agreed that the cleaning of these Nallas Rivers in a continuous process, event there it is being

(11)

Justification by the department (Respondent No. 3, 4 and 5.	
	tackled as many times as possible by the Aurangabad Municipal Corporation in view of safe guarding the health and safety of the local residents and to avoid the over flooding of these Nallas. However, this per-monsoon Nalla cleaning drives are being under taken by way of competitive tenders. Apart from that, throughout the year. The Nalla channelization (for maintaining it is proper flow) is being done by the Zonal officer manually at regular internal during non-rainy seasons, thereby minimizing the problems of bad odor etc in the interest of the citizen at large.
S	As regards para (S) applicant claims that the despite the execution of the sewerage project there still exist sewage water within Kham river also filled with out/garbage, faces the justification to the statement made by the plaintiff is that , the Aurangabad Municipal Corporation have already executed the sewerage project and thereafter out the 103 MLD Raw sewage which used to flow open by through the Nallas accords the city, around 90 MLD of the Raw sewage is being efficiently treated out all its 4 STP's there by achieving an overall collection efficiency of 87% However the treatment efficiently is 100% It is agreed that some quantity of raw sewage still flows within these Nalla and with the Kham Basin, the reason for this have already been mention in our justification in above Paras. However to mention again the Aurangabad Municipal Corporation is bent upon to take drastic actions against those residents who have illegally let-out their sewer/house hold connections into these open Nallas and simultaneously the Aurangabad Municipal Corporation is planning to conduct an exhaustive survey of such an authorized open sewer(house hold connection) and to prepare a Detail project Report, which shall be subsequently submitted to the Government for want of funding. So that in near future all the Nalla flowing across the city shall be from Raw sewage.
T	As regards (T) The plaintiff is of the opinion whether this UIDSSMT sewage is actually implemented or not. The justification to this para is that, the said UIDSSMT scheme have been first got scrutinized technically by the Govt's Nodal Agency i.e. MJP So also scheme have been further verified from its design point of view by IIT Powai Mumbai. Based upon their comments and recommendation all the technicalities have been complied and accordingly the scheme implemented & executed. Also as ordered by

12

Justification by the department (Respondent No. 3, 4 and 5.	
	Government of third party inspection have also been done over this scheme by the Government collage of Engineering Aurangabad through their experts and as and when called upon by the state Government the latest updates as regards the status of execution/implementation of the scheme have been submitted to Government in their requisite formats and physically as witnessed by the special nominated squad all the components of these scheme are fully functional. Hence Based upon the above justification from (A to T) almost all the facts have been mentioned by Aurangabad Municipal Corporation as regards the scheme and Nalla cleaning However it seems that the way the plaintiff as framing the charges, may be out of frustration, he has approached this Hon. Tribunal claiming that the waste with pollution and air pollution have caused sever Eye problem to the plaintiff, cannot be believed to be true, as no other local resident of this same locality residing nearby this Samarth Nagar Nalla has ever complained to Aurangabad Municipal Corporation of such Eye problem. However, leaving the root cause of this Eye problem the Aurangabad Municipal Corporation have never ignored even such issue. As Administrator, Aurangabad Municipal Corporation have already instructed to get the survey done of all such illegal house hold sewage connections let out into the open Nalla and to penalize such residents and to compel then to get their connection joined to Aurangabad Municipal Corporation's sewage Net work. So also, the Aurangabad Municipal Corporation have under taken to prepare a D.P.R. with help of experts to tackle this issue, there by maintaining the Nalla free from Raw sewage. There after either the Aurangabad Municipal Corporation shall itself from its own funds execute this project city wide or if it goes difficult from budgetary point of view, then the Aurangabad Municipal Corporation shall request the state, Govt. for providing necessary funding for executing such project. Apart from that, the entire sewage net work laid down under this UIDSSMT sewerage project is being maintained by the same Agency for a further period of 10 years. In addition the Aurangabad Municipal Corporation through its own staff is regularly maintaining the de-chocking existing sewers and canalization of these Nalla throughout the year through its Zonal staff and equipment's. Hence , As per the actual site visit by the special squad comprising of the senior officers from MPCB/field officers of MPCB, MOH(AMC),Legal Advisor (Aurangabad Municipal Corporation), local NGO- ECO-SATTAVA representative by Mr. Sunil Chandak, ward Engineer-2 of Aurangabad Municipal Corporation This squad have visited Samarth Nagar, Aref

13

	Justification by the department (Respondent No. 3, 4 and 5.
	colony, Katkat gate, Kirdpura, Bhavsingpura ,Aurangpura Nalla/river sites and the STP's at Kanchan wadi, Zalta, Padegaon and Dr. Salim Ali Sarovar, the officers of MPCB have collected the the water samples from all these sites for testing purpose, report of the same is attached herewith for kind perusal at Annexure 'B'. Kind perusal of this Tribunal short information in the form of PPT is enclosed herewith as Annexure 'C'.

Accordingly, the para wise justification pertaining to this departments herewith submitted for it furthers submission, however as ordered by Hon. Administrator the said justification, may be submitted to Hon. National Green Tribunal in consultation with all the concern authorities like MPCB etc.

Executive Engineer (Drainage)
Aurangabad Municipal Corporation,
Aurangabad.

Copy to :-

1. **Hon'ble Administrator,** Municipal Corporation, Aurangabad for information please.
2. **Hon'ble City Engineer,** Municipal Corporation, Aurangabad for information please.
3. **Executive Engineer-1,** Municipal Corporation, Aurangabad for information.
4. **Dy. Commissioner,** Municipal Corporation, Aurangabad for information.

(14)

(15)

(18)

(17)

MAHARASHTRA POLLUTION CONTROL BOARD
Regional Laboratory, Aurangabad

Phone No:-0240-2473463
Fax No: - 0240-2473461

"Paryavaran Bhavan", Plot No.A-4/1,
MIDC Chikalthana,
Near Dhoot Hospital, Jalna road,
Aurangabad. 431005

Date: - 07 - 10 -2020

MPCB/R.LAB/ 89/2020

JVS URGENT ANALYSIS REPORT SHEET

To,
Sub-Regional Officer,
M.P.C.Board,
Aurangabad I

Sample collected on: 25/09/2020
Sample Received on: 25/09/2020

Lab Report No.	J-175	J-176	J-177	J-178	Standards as per Consent
Code No.	11461	11462	11463	11464	
Parameter	**STP**(outlet)	**STP**(outlet)	**STP**(outlet)	**STP**(outlet)	
pH	7.82	7.87	8.0	8.1	6.5-8.5
DO	4.06	5.21	5.90	5.92	-
BOD	16.0	14.0	12.0	12.0	-10 mg/l
Oil &Grease	0.0	0.0	0.0	0.0	-10 mg/l
Phosphate	NA	NA	NA	NA	2.0 mg/l
Nitrares	NA	NA	NA	NA	10 mg/l
Ammonical Nitrogen	NA	NA	NA	NA	-5 mg/l

Note; - 1) All Results are in ppm except pH.
2) BDL Indicates below Detectable limit.

(Dr. V.R.Thakur)
Sr.Scientific Officer,
I/c Regional Laboratory,
M.P.C.Board, Aurangabad.

11461 - STP at Salim Ali lake.

11462 - STP at Padegaon.

11463 - STP at Zalta.

11464 - STP at Kanchanwadi.

Annexure-B

(10)

MAHARASHTRA POLLUTION CONTROL BOARD
Regional Laboratory, Aurangabad

Phone No:-0240-2473463
Fax No: - 0240-2473461

"Paryavaran Bhavan", Plot No.A-4/1,
MIDC Chikalthana,
Near Dhoot Hospital, Jalna road,
Aurangabad. 431005

MPCB/R.LAB/ 88/2020

Date: - 07 - 10 -2020

ENVIRONMENTAL URGENT ANALYSIS REPORT SHEET

To,
Sub-Regional Officer,
M.P.C.Board,
Aurangabad I

Sample collected on: 25/09/2020
Sample Received on: 25/09/2020

Lab Report No.	E-36	E-37	E-38	E-39	E-40
Code No.	01889	01890	01891	01892	01893
Parameter	**NALA**	**NALA**	**NALA**	**NALA**	**NALA**
pH	7.17	7.0	6.90	7.10	6.95
COD	328.0	492.0	280.0	400.0	432.0
Total Dissolved Solids	1700.0	1140.0	1206.0	360.0	880.0
BOD	130.0	195.0	110.0	155.0	170.0
Sulphate	NA	NA	NA	NA	NA
Suspended Solids	102.0	110.0	108.0	42.0	112.0
Oil & Grease	3.8	4.6	1.8	2.4	4.4

Note: - 1) All Results are in ppm except pH.
2) BDL Indicates below Detectable limit.

(Dr. V.R.Thakur)
Sr.Scientific Officer,
I/c Regional Laboratory,
M.P.C.Board, Aurangabad.

1889 - Backside Vijay Medical, Samarth Nagar, behind nala.

1890 - Kat-kat gate nala.

1891 - Ekta colony, Nala adjacent to Salim Ali lake.

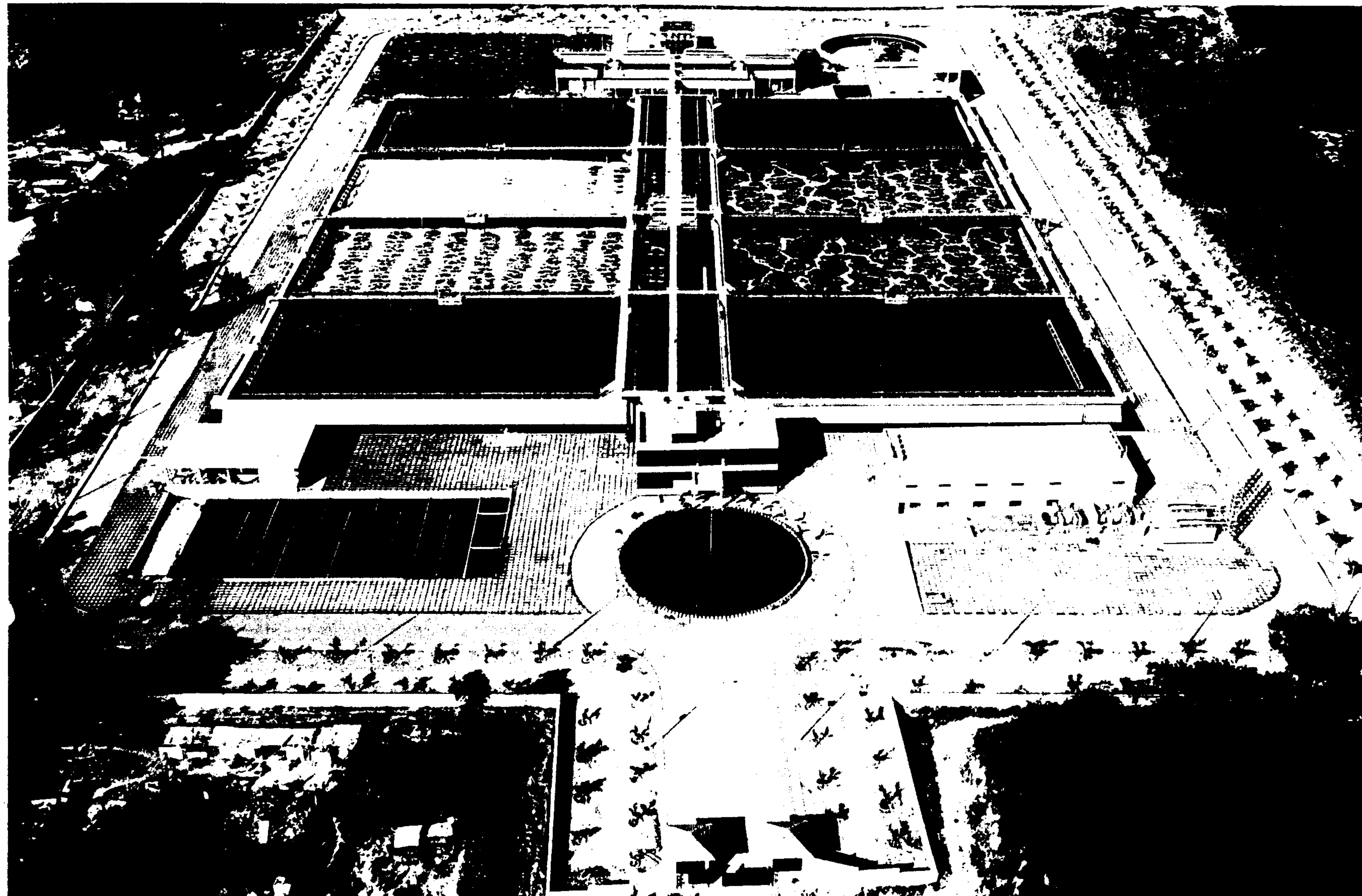
1892 - Aref colony nala.

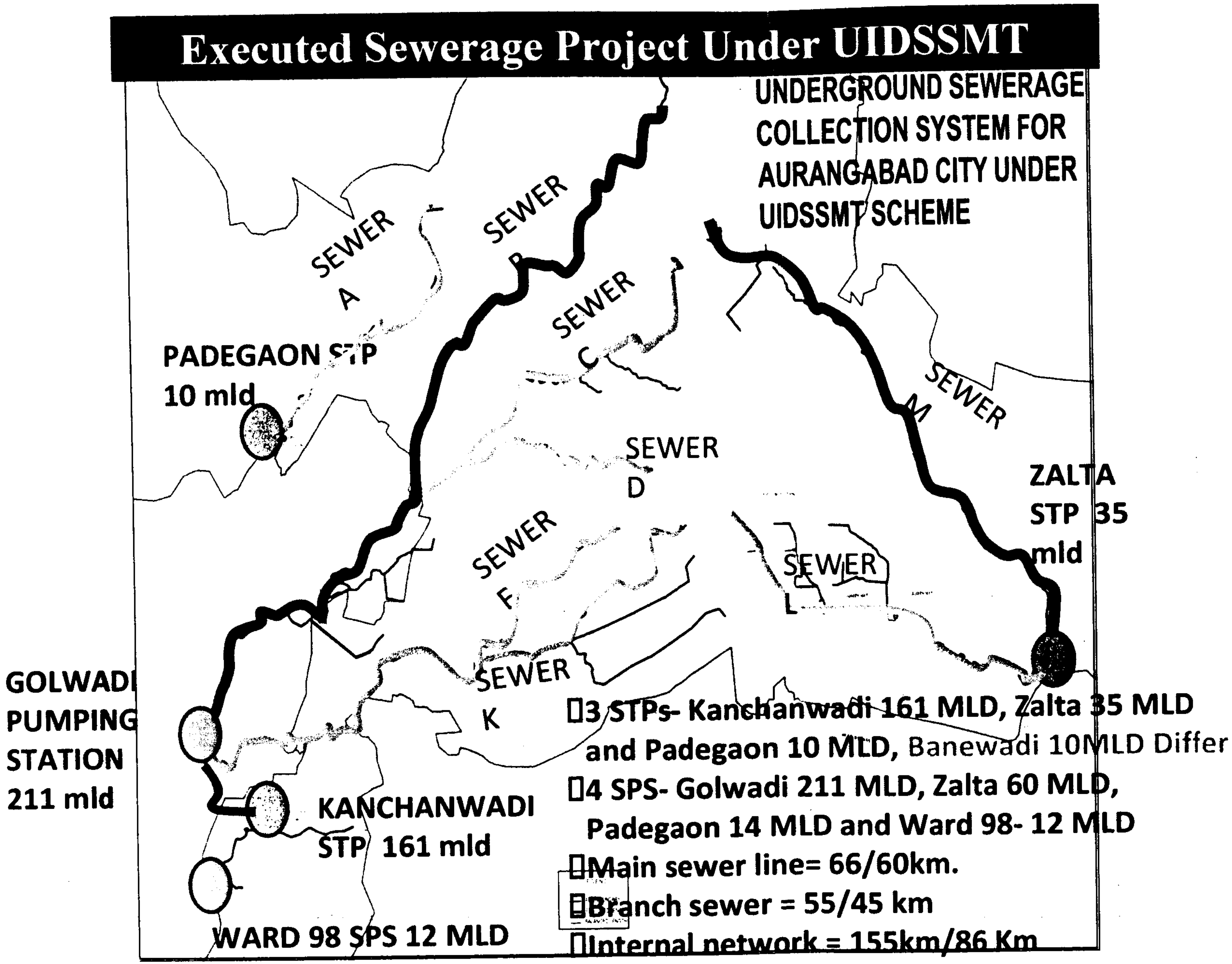
1893 - Aurangpura nala.

(19)

Project Implementation Status for

AURANGABAD UNDERGROUND/SEWERAGE PROJECT UNDER UIDSSMT




Executed Sewerage Project Under UIDSSMT
UNDERGROUND SEWERAGE COLLECTION SYSTEM FOR AURANGABAD CITY UNDER UIDSSMT SCHEME
SEWER A
SEWER B
SEWER C
SEWER D
SEWER F
SEWER K
SEWER L
SEWER M
PADEGAON STP 10 mld
ZALTA STP 35 mld
GOLWADI PUMPING STATION 211 mld
KANCHANWADI STP 161 mld
WARD 98 SPS 12 MLD
3 STPs- Kanchanwadi 161 MLD, Zalta 35 MLD and Padegaon 10 MLD, Banewadi 10MLD Differ
4 SPS- Golwadi 211 MLD, Zalta 60 MLD, Padegaon 14 MLD and Ward 98- 12 MLD
Main sewer line= 66/60km.
Branch sewer = 55/45 km
Internal network = 155km/86 Km

(21)

FINANCIAL STATUS/FUNDING PATTERN

Approved project cost = Rs.365.69 Cr. & Accepted Tender Cost Rs. 464 Cr.

Sr.no.	Details of expenditure	Amount
	Funds Received	
1	Total Fund (GOI 60% and GOM 20%)	292.57 Cr.
2	AMC's Share 20% (73.13Cr.)	41.38 Cr.
3	Interest Amount	24.49 Cr.
	Total	**358.44Cr**

Total Final Expenditure of project : Rs 373.03 Cr

Total Financial Liabilities of AMC to be paid to the contractor after final bill:

- Balance Amount of **Rs.14.59 Cr.**
- Reimbursement amount **Rs. 0.89 Cr.**
- Land Compensation amount for STP & SPS **Rs. 5.32 Cr.**
- Security Deposit **Rs. 11.19 Cr.**

Total amount to be paid to the Contractor: Rs. 31.99 Cr (14.59+0.89+5.32+11.19)

(22)

SLB Status

- Total Main Sewer Completed – 66.26 Kms
- Total Branch Sewer Completed – 117.83 Kms
- Total capacity of STPs = 206 MLD
- Total generated sewerage = 103MLD, of which 90MLD actually getting treated (collection efficiency 87%)
- Treatment efficiency is 100%

(23)

- Total bill recorded - **363.81 Cr**
- Total bill Paid —-- **358.44 Cr.**
- Project Closure Amount **– 373.03 Cr.**
- Total Financial Liabilities from AMC side – RA bills Hold amount (14.59 Cr. including final bill)

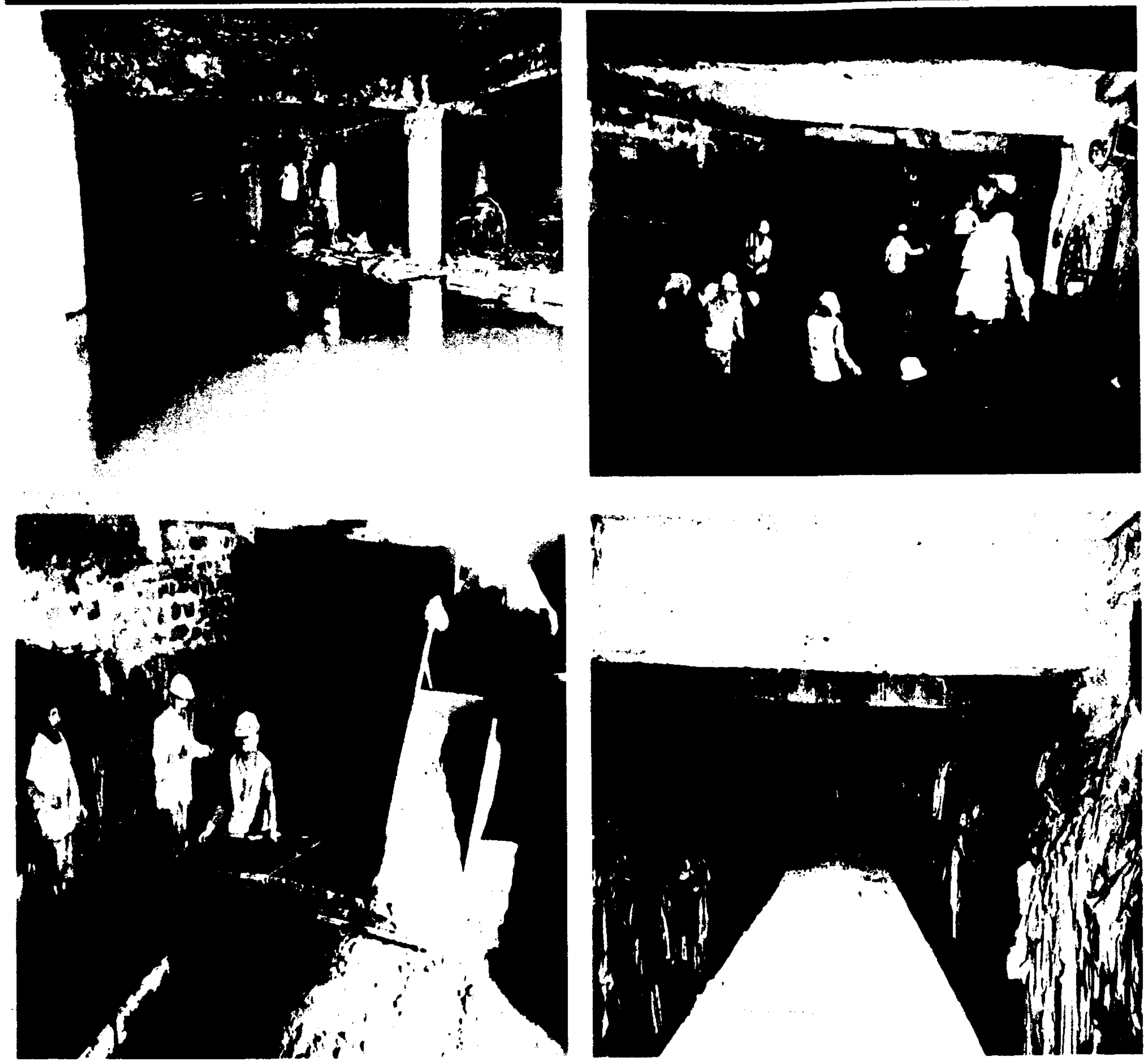
(26)

Railway Crossing works by Trenchless Technology

PIPELINE WORKS – CRUCIAL CONDITION

(26)

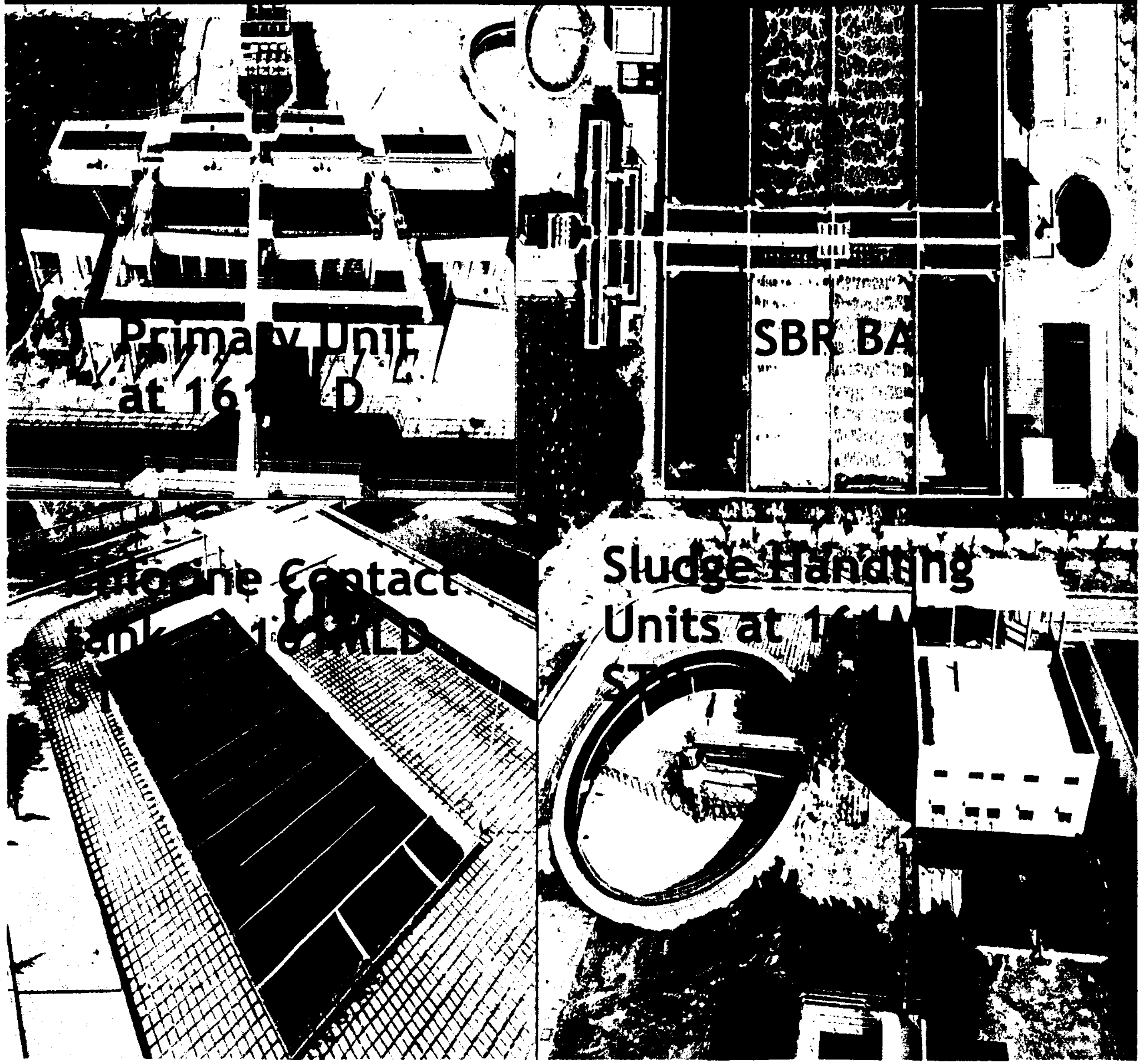
PIPELINE WORKS – CRUCIAL CONDITION



PIPELINE WORKS – CRUCIAL CONDITION

(28)

161 MLD STP AT KANCHANWADI



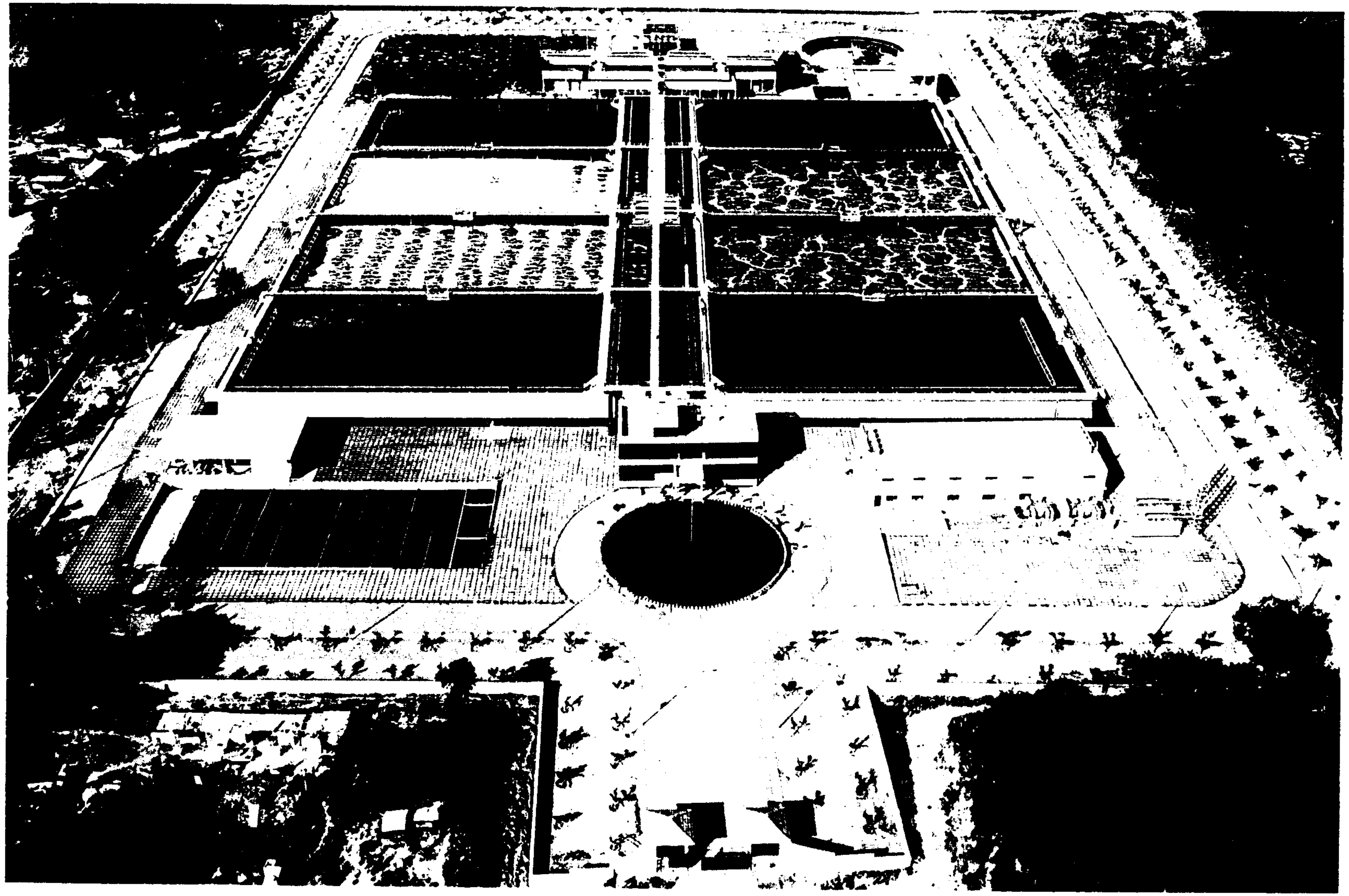
निष्काम जन सेवार्थ समर्पिता

Thank You

29

Khilari Infrastructure Pvt. Ltd.

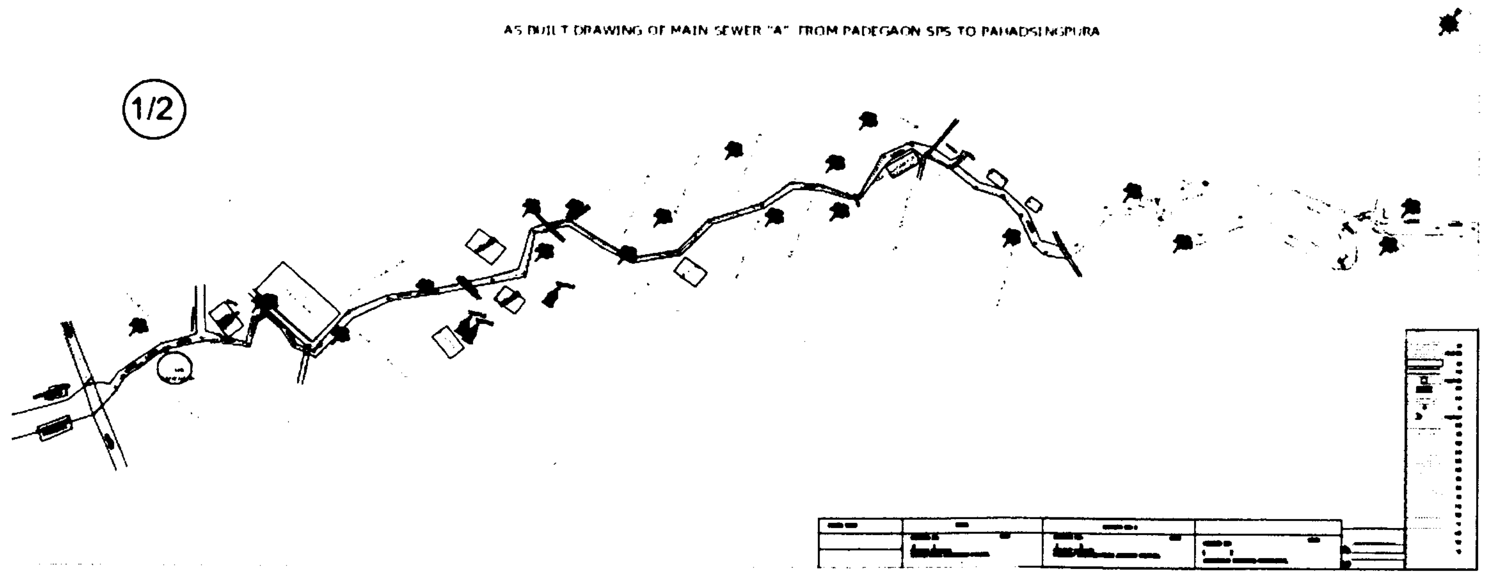
AURANGABAD UNDERGROUND SEWERAGE PROJECT UNDER UIDSSMT



30

A Sewer Line (From Pahadsingpura to Padegaon SPS)
Total Length RCC :- 4,605 Mtr
Pipe Dai:- 400mm to 700mm

Part - 1 of 2



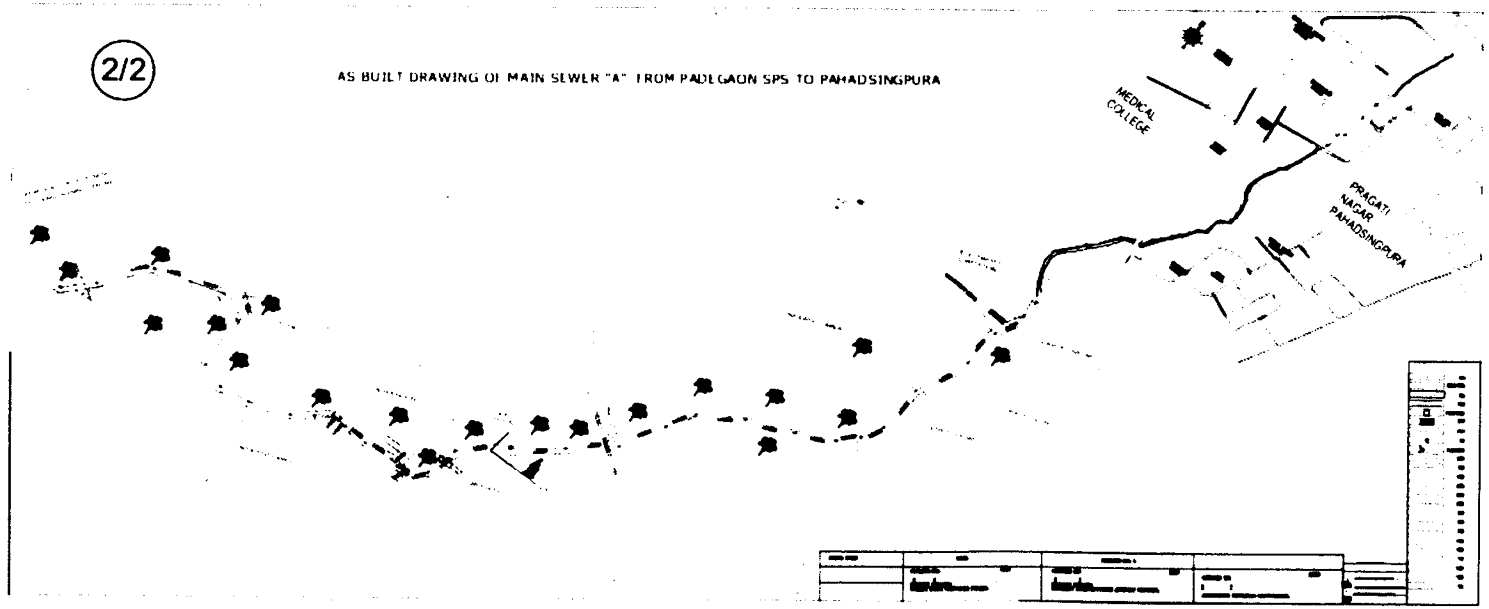
(31)

A Sewer Line (From Pahadsingpura to Padegaon SPS)

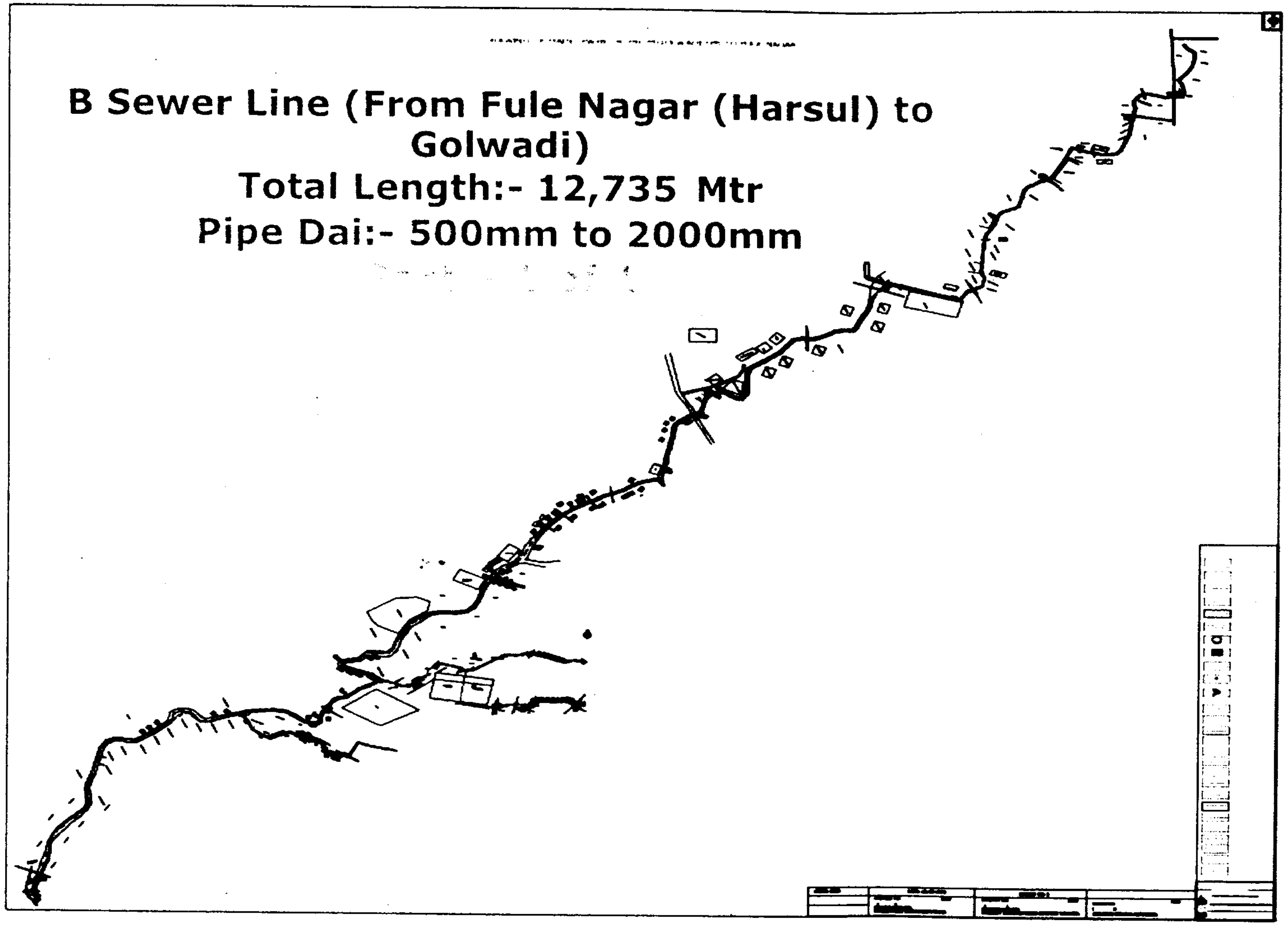
Total Length RCC :- 4,605 Mtr

Pipe Dai:- 400mm to 700mm

Part - 2 of 2



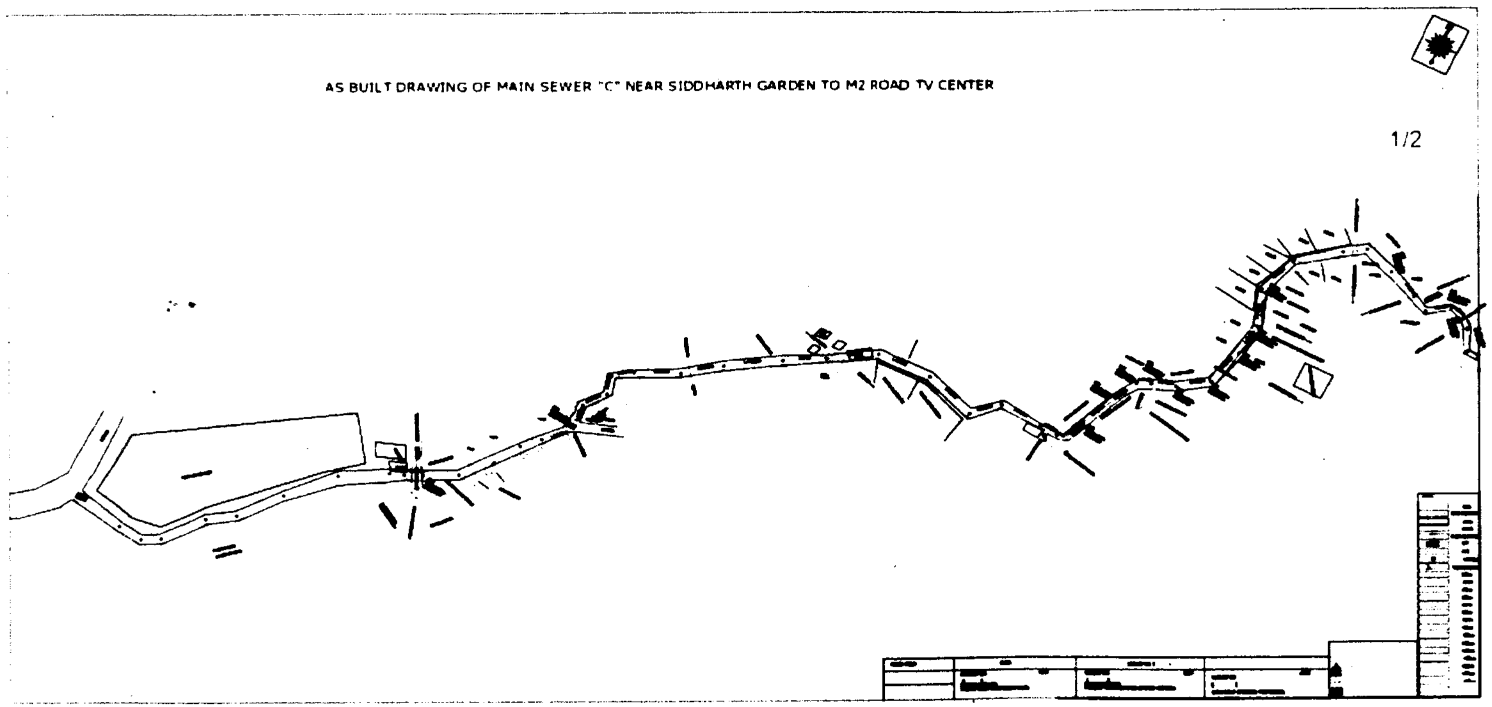
32


B Sewer Line (From Fule Nagar (Harsul) to Golwadi)
Total Length:- 12,735 Mtr
Pipe Dai:- 500mm to 2000mm

(33)

C Sewer Line (From M2 Road TV Center to Siddharth Garden)
Total Length:- 7,577.50 Mtr
Pipe Dai:- 400mm to 1600mm

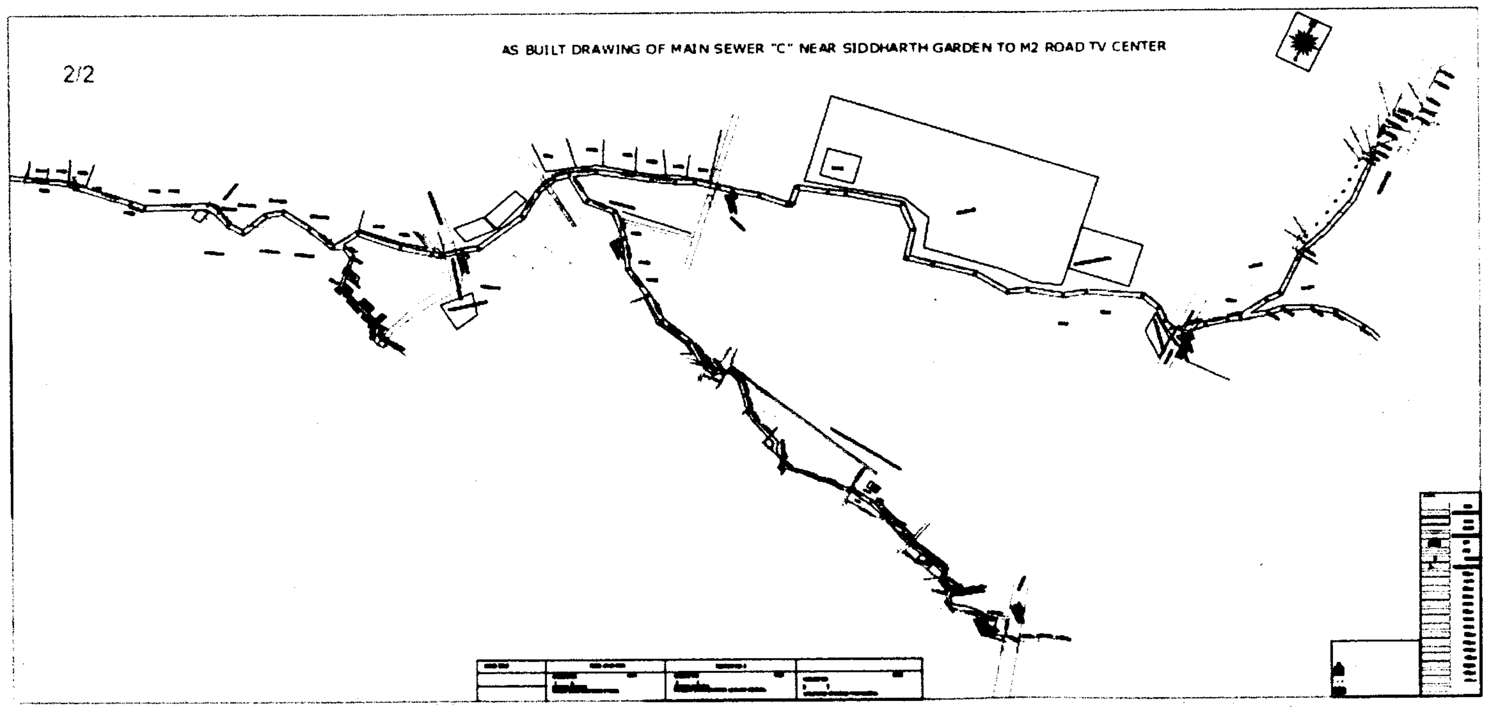
Part - 1 of 2



(34)

C Sewer Line (From M2 Road TV Center to Siddharth Garden)
Total Length:- 7,577.50 Mtr
Pipe Dai:- 400mm to 1600mm

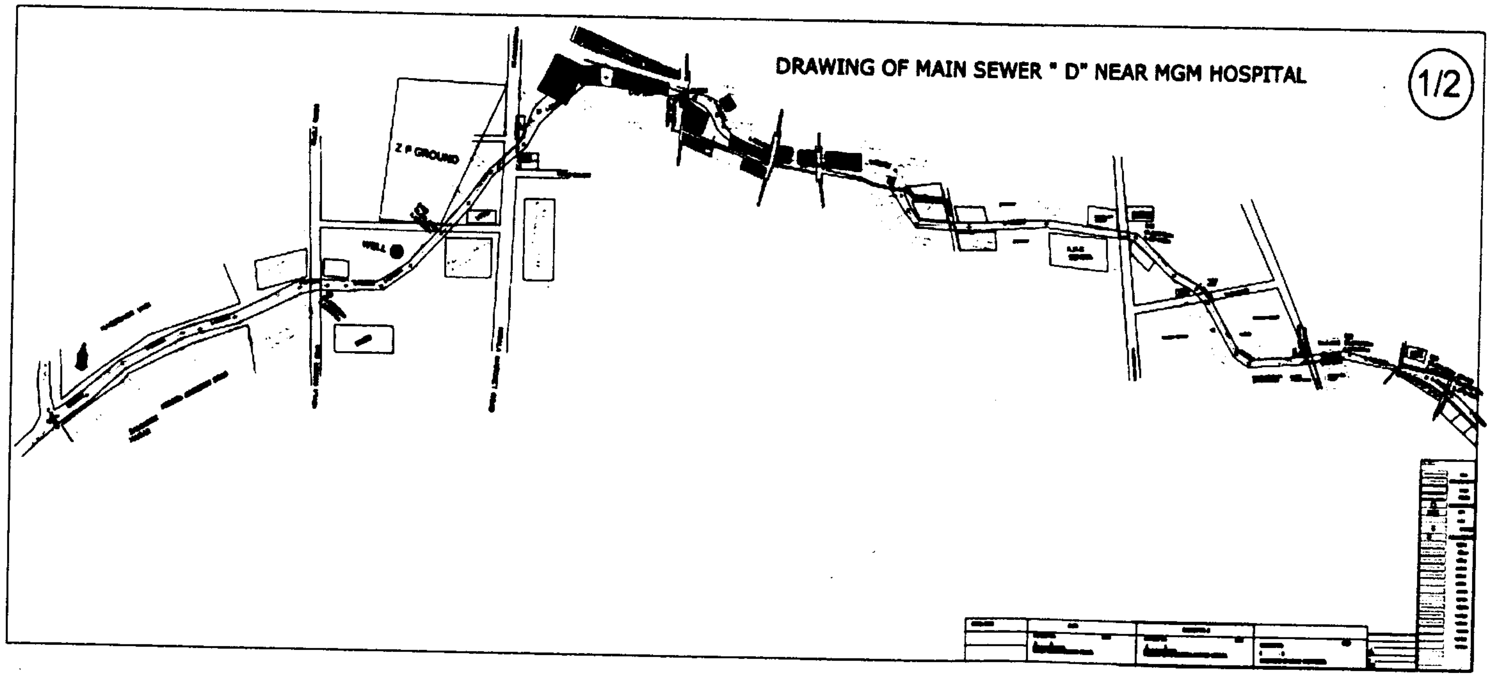
Part – 2 of 2



35

D Sewer Line (Near MGM Hospital)
Total Length = 3672.50 Mtr
Pipe Dai:- 500mm to 1200mm

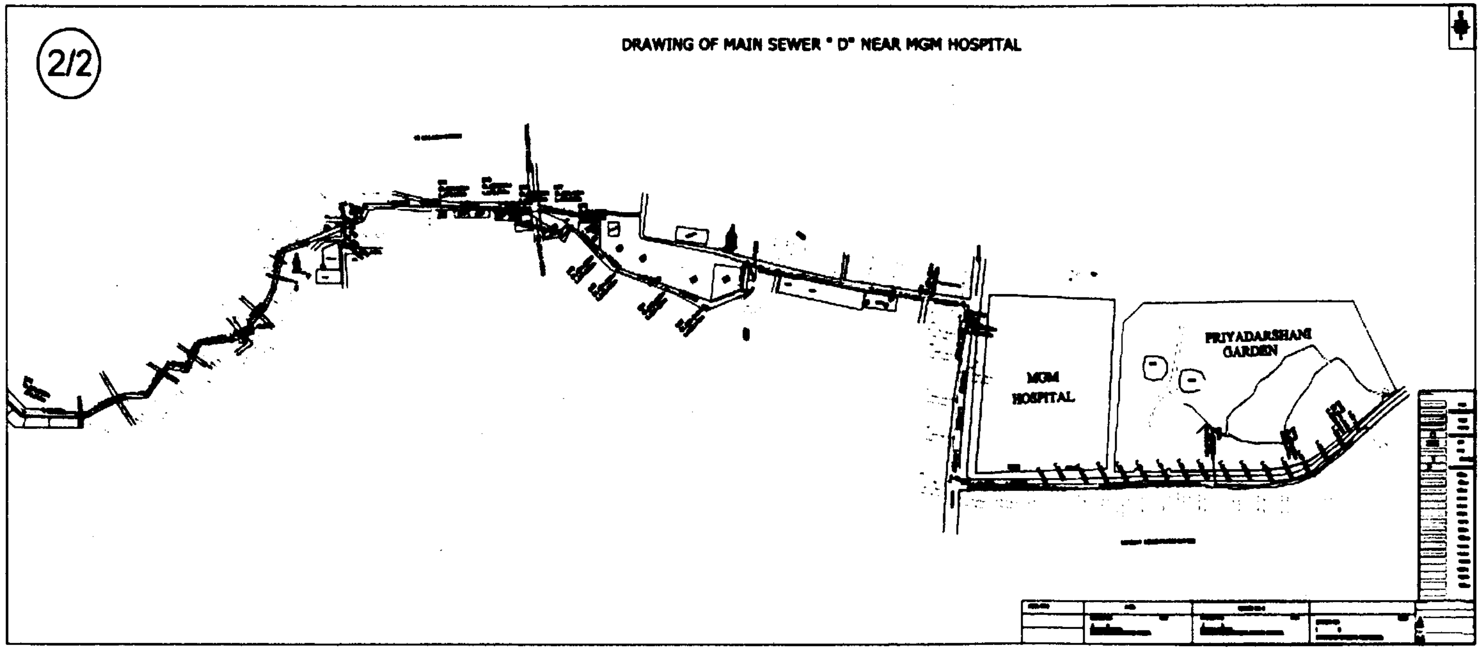
Part - 1 of 2



(36)

D Sewer Line (Near MGM Hospital)
Total Length = 3672.50 Mtr
Pipe Dai:- 500mm to 1200mm

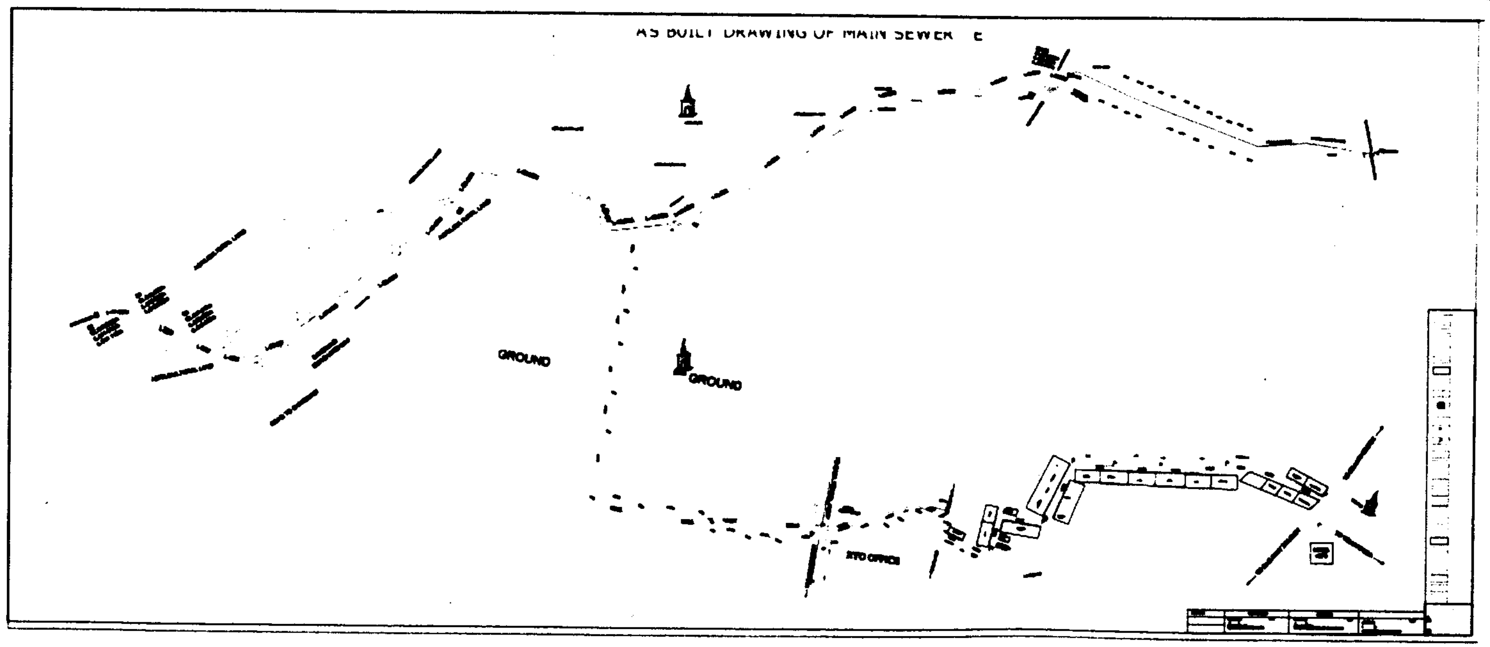
Part - 2 of 2



37

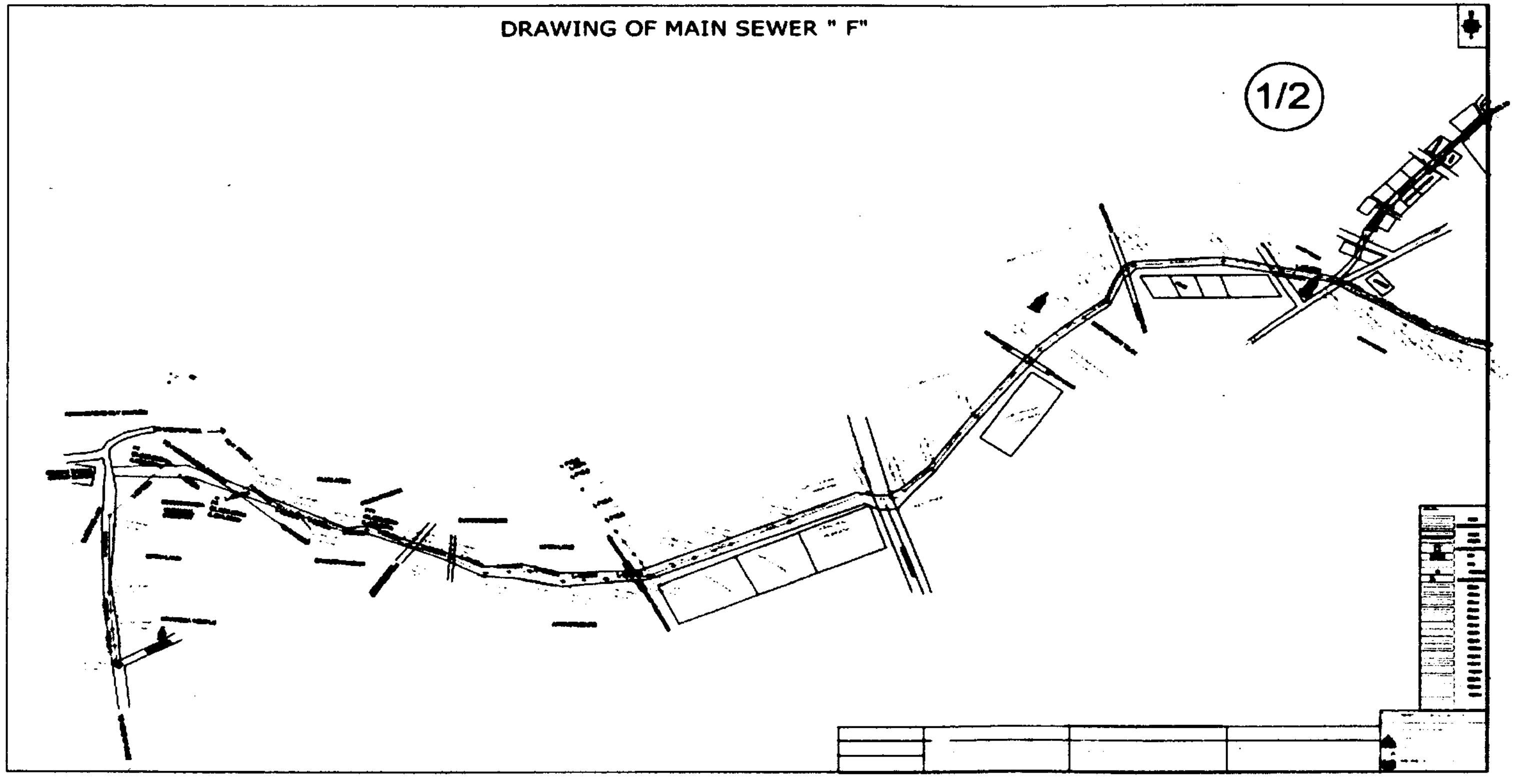
E Sewer Line
Total Length = 2,612.50 Mtr
Pipe Dai:- 500mm to 800mm

Part - 1 of 1



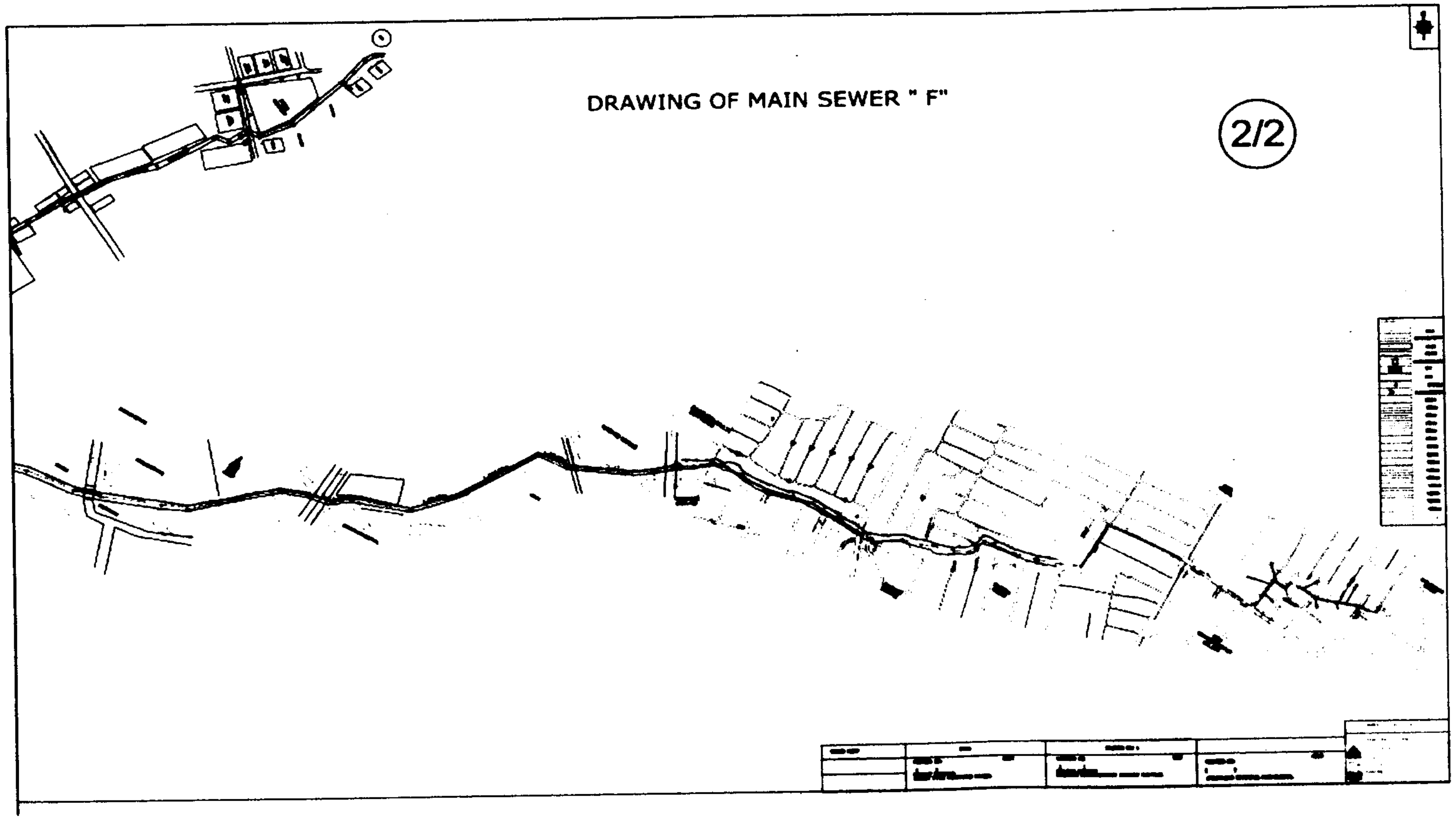
(38)

F Sewer Line (From Bhanudas Nagar to Prashant Nagar)
Total Length = 2,960 Mtr
Pipe Dai:- 500mm to 1200mm
Part - 1 of 2



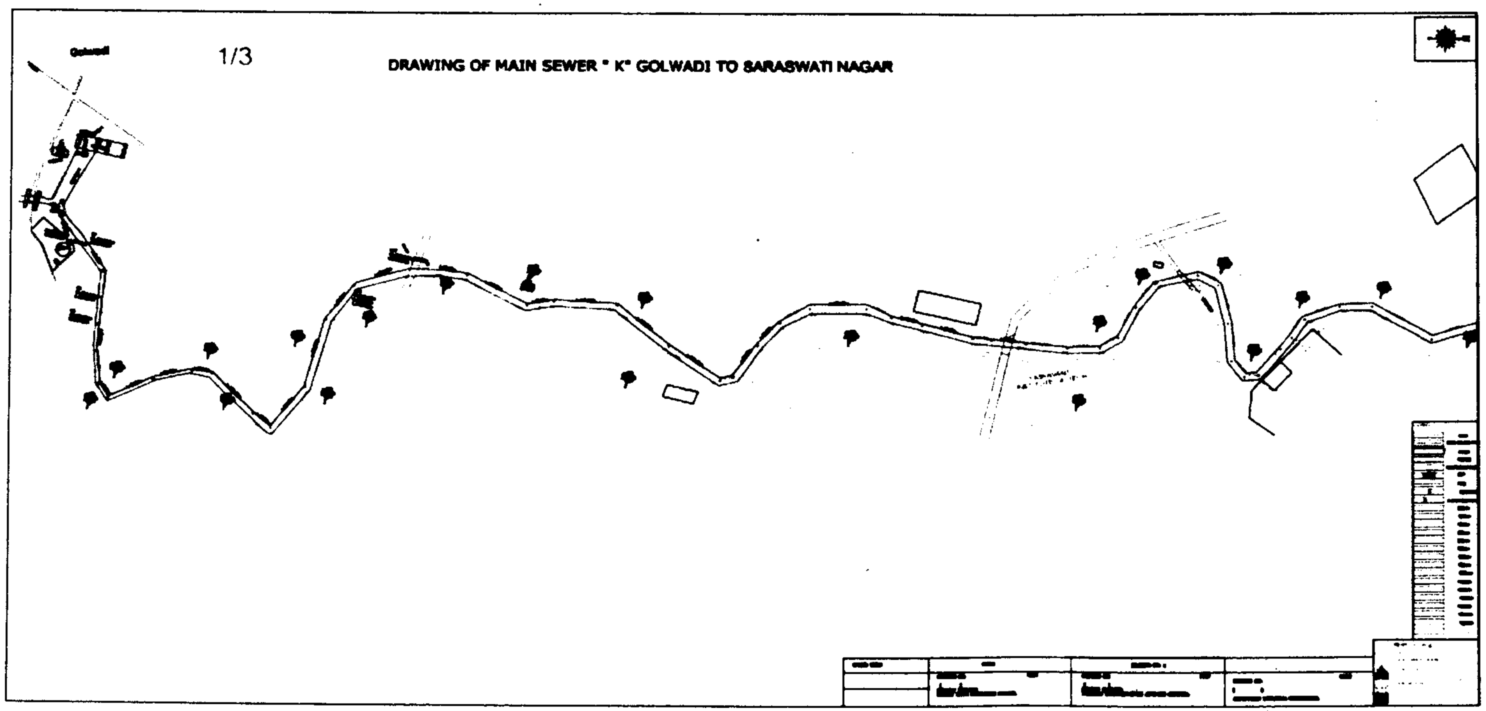
(39)

F Sewer Line (From Bhanudas Nagar to Prashant Nagar)
Total Length = 2,960 Mtr
Pipe Dai:- 500mm to 1200mm
Part - 2 of 2



(40)

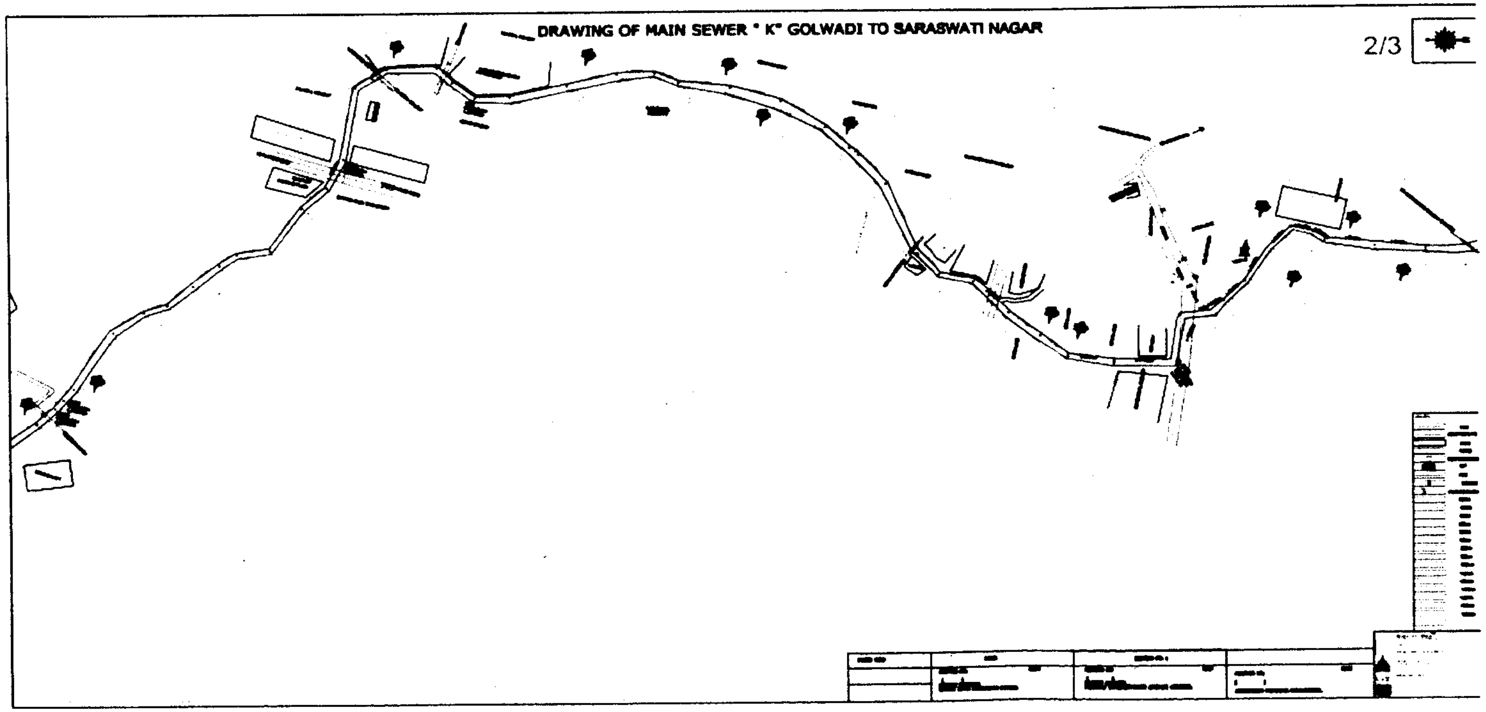
K Sewer Line (From Saraswati Nagar to Golwadi)
Total Length = 11,868.75 Mtr
Pipe Dai:- 400mm to 1400mm
Part - 1 of 3



(41)

K Sewer Line (From Saraswati Nagar to Golwadi)
Total Length = 11,868.75 Mtr
Pipe Dai:- 400mm to 1400mm

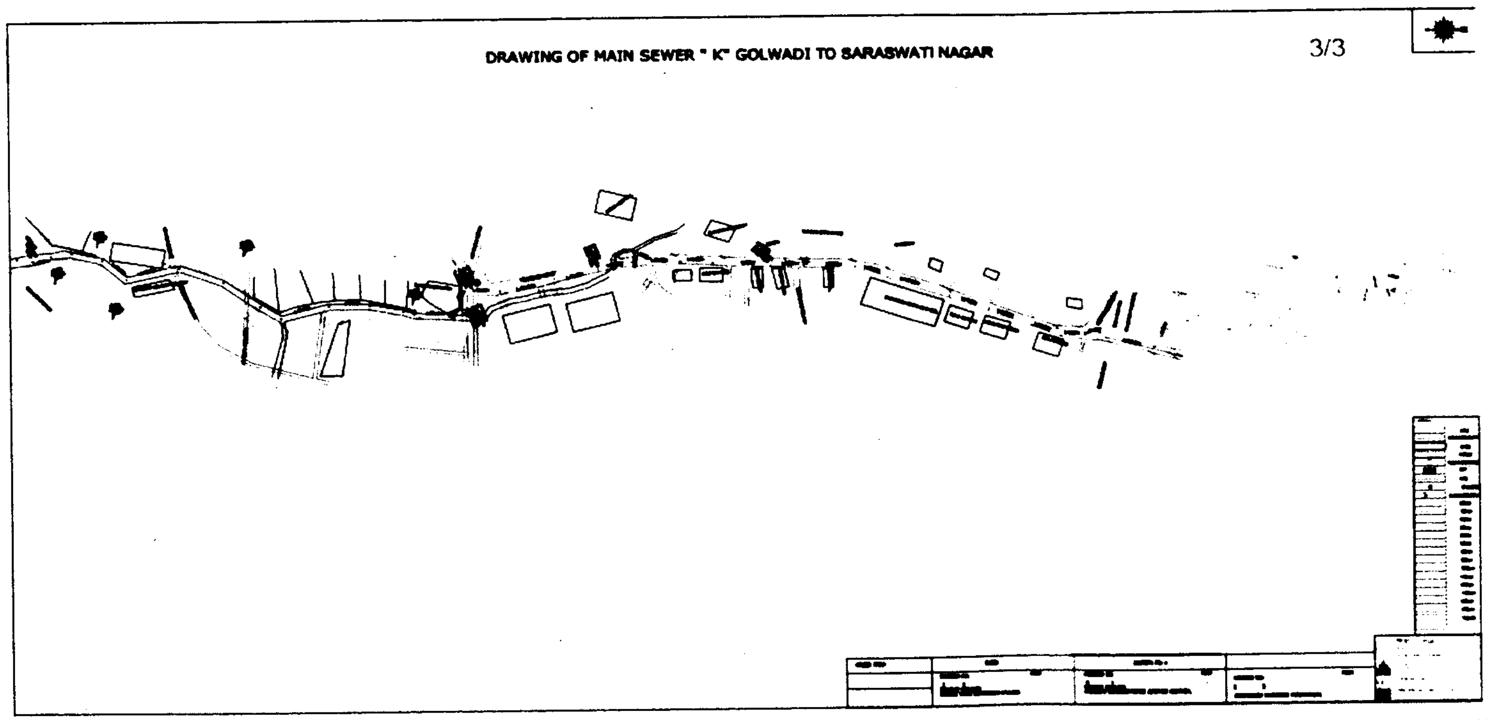
Part - 2 of 3



(42)

K Sewer Line (From Saraswati Nagar to Golwadi)
Total Length = 11,868.75 Mtr
Pipe Dai:- 400mm to 1400mm

Part – 3 of 3



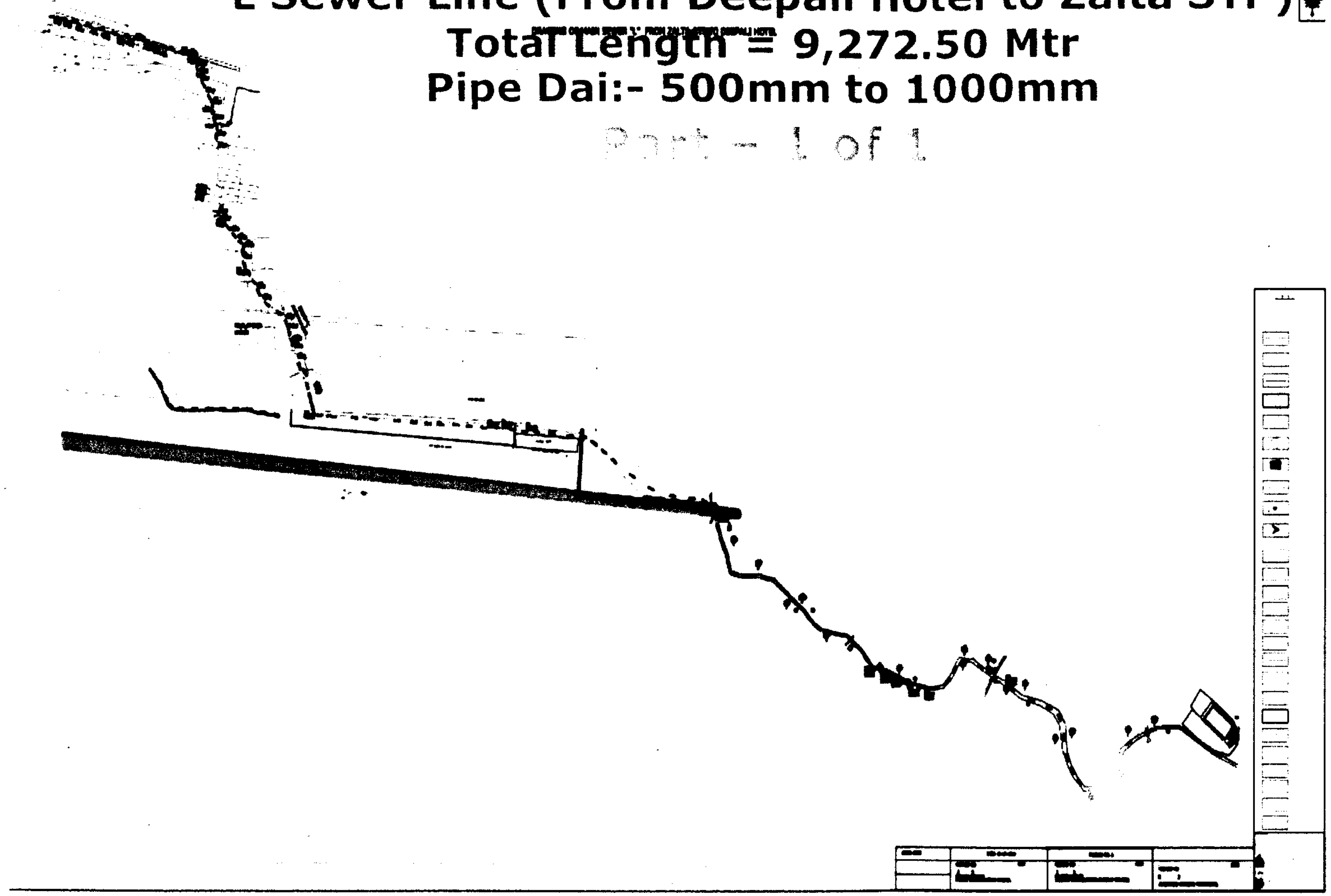
(43)

L Sewer Line (From Deepali Hotel to Zalta STP)

Total Length = 9,272.50 Mtr

Pipe Dai:- 500mm to 1000mm

Part - 1 of 1



(46)

M Sewer Line (From Pisadevi Road to Zalta STP)
Total Length = 10,810 Mtr
Pipe Dai:- 400mm to 1000mm

Part - 1 of 1